SHORT DURATION DISCUSSION UNDER RULE 176 *RE* THE STRUGGLE IN DIFFERENT PARTS OF THE COUNTRY FOR LAND TO THE TILLERS AND FOR RADICAL LAND REFORMS

SHRI BHUPESH GUPTA (West Bengal) : I am very glad that provision has been made for the other subject being taken up on the first day of the next session. In fact, I would have liked it to be taken up during this session. As far as I am concerned, I am ready. You may discuss it tomorrow also. . .

SHRI LOKANATH MISRA (Orissa) : Let us discuss it tomorrow.

SHRI BHUPESH GUPTA : I have no objection, because that is a very important matter and I share the sentiments of hon. Members. Now, Sir, this discussion I wish to raise in order to bring to the attention of the House a very vital national problem which is agitating. . .

SHRI CHITTA BASU (West Bengal) : How long shall we sit ?

SHRI BHUPESH GUPTA : We shall sit for 2½ hours. . .

MR. DEPUTY CHAIRMAN : How long does the House want to sit tonight ?

SHRI LOKANATH MISRA : Till six o'clock.

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA): Till 7 o'clock

(*Interruptions*)

SHRI CHITTA BASU : In that way you cannot shut out discussion.

SHRI BHUPESH GUPTA : Why are you wasting time ?

SHRI OM MEHTA : Until the discussion is over.

MR. DEPUTY CHAIRMAN : There are many hon. Members who wish to participate in this debate.

SHRI BHUPESH GUPTA : I think that we do not have much work to do at home at the fag-end of the day.

MR. DEPUTY CHAIRMAN : There are 12 to 13 speakers and ten minutes each.

SHRI BHUPESH GUPTA : Why are you taking time for interjecting all the time ?

MR. DEPUTY CHAIRMAN : I want to remind you that you should not take more time. That is my difficulty.

SHRI BHUPESH GUPTA : I know my rights. I know other Members' rights also.

SHRI CHITTA BASU : You forget other Members.

SHRI BHUPESH GUPTA : It is not that at all. The question is that here I have got a full half an hour's right to speak, and I am joly well going to speak I was a little surprised at some hon. Members not taking interest in this. Whereas the other subject is very important, they should have agreed to give priority to it during this Session. Anyhow, we will get more time for the other important Report during the next session. I approve of it Sir, as far as this motion is concerned, the purpose of it is to highlight the importance of the land reforms in the country. Now, Sir, this matter has been engaging the attention of the whole nation ever since we became free and particularly after the planning started. If you go into the various Plans, you will find always an emphasis laid on carrying out radical agrarian reforms, ceiling laws and other laws, and the slogan has been "give land to the tiller of the soil". Today we are nowhere near the realisation of the objective set forth before the nation through the Parliament and through the declarations of the Planning Commission. As a result of the four Five Year Plans—the Fourth is working—concentration of land ownership has not been eliminated. In fact despite the ceiling laws the concentration of ownership of land has continued in various parts of the country, in various States, and this is certainly a very serious matter.

Now, Sir, even now according to the latest National Sample Survey 61.69 per cent of the rural households owning below 5 acres each own between them less than 20 per cent of the total land under cultivation. Therefore, you can see the huge

percentage of them own very little land; whereas at the top 3.21 per cent of the rural households owning above 30 acres of land between them hold 23.6 per cent of the total privately owned land, or in other words, roughly about 8.38 crores acres of land in all. That only shows what a great concentration of land still continues despite the ceiling laws of the country. It is quite clear that the ceiling laws have been circumvented and have been ignored partly because the ceiling laws contain very many loopholes in their provisions such as resumption of cultivation and many other things which are taken advantage of by the land-owning class to corner land and grab land. That you must remember. Also the ceiling has been fixed very high in certain places. Thirdly, even when the ceiling laws had been implemented only for name's sake, the surplus land was not made available to the tillers of the soil. In fact much surplus land was not even secured by the Government for distribution among the peasantry. This is what the Planning Commission itself said in the final draft of the Fourth Five Year Plan :

> "Lands which should have vested in the State or settled with tenants have been retained by some intermediaries by evasion and obstruction. Action should be taken by the State *suo motu* for scrutiny of such cases and effective implementation of intermediary abolition laws."

> "Even the legislation as it exists has not been pursued and implemented effectively. As a result only about 964,800 hectares have so far been declared surplus after scrutiny of the statements submitted by substantial holders out of which about 640,000 hectares have been taken possession of by the State Governments."

Then the Planning Commission goes on to say: "Evasion of ceiling on a considerable scale" has taken place. I am mentioning this thing only to point out to the House that even according to the Planning Commission and the Government report very few acres of land taking the quantity of the country as a whole had been really brought under Government possession much less have been distributed among the tillers of the soil.

In this connection you will be surprised that concentration is the highest in some of the States, where actually there should have been far better distribution, and in some of the bigger States like Andhra Pradesh, Madhya Pradesh, etc., you will find that the land distribution is very very inadequate. Take the case of Andhra Pradesh for example. The surplus area that has been declared there so far is 73,992 acres and distribution actually shown is nil. Why this is so? That is the position in many States. This is so because the ceiling laws were defective and they were not implemented. Now, Sir, what happened? In various ways, dubious ways, benami transactions, exemptions and so on in the name of orchards, fisheries and many other things and also in the name of certain factories and plants as has been done in the case of the Birlas, lands were grabbed by the big landlords and also by the big capitalists at the cost of the toiling people of the countryside.

No wonder, Sir, that after 23 years of independence we find 22 percent of rural household having no land at all. This is a very serious situation. Taking the country as a whole, you can take the families owning less than five acres as poor peasants, then agricultural workers, poor tenants and poor peasants constitute about 80 per cent of the rural household. This is the position. These are official figures, not my figures. And in this connection, I may point out that calculation has been made by the economists and others which show that it is possible now to get about 21 crores acres of land for distribution. How? If you, for example, lower the ceilings and effectively enforce them and prevent exemptions and circumventions of certain laws under one pretext or another, you will be in a position to get for distribution among the poor peasants and agricultural labourers about nine crores acres of land. Then, Sir, it is also estimated that we can get about another nine crore acres of land from out of Government waste-land and so on in order to bring it to 18 crores of land. Then there are various areas where the land is not used actually, for afforestation purposes. These are called name-sake forests. And we can get another 2½ crores of land. And we get nearly 21 crores of acres of land

[Shri Bhupesh Gupta]

for distribution. Eighty percent of our rural areas are backward and there is plenty of land to go round among the poor peasants, Harijans, Adivasis and agricultural labourers. Therefore it is not at all true that there is not enough land for distribution among them. It has been revealed as to what kind of concentration of land is there and how the landlord classes, the big ones and the big capitalists, have been allowed to grab the lands. But the movement that is now going on, as Mr. Dharia rightly puts it, is really a degrabbing movement. It is not a movement which is to be viewed from a purely technical and legal angle. First of all, in my submission, the movement is absolutely constitutional and legal.

[THE VICE-CHAIRMAN (SHRI RAM SAHAI) in the chair]

It is constitutional because it is in accordance with the spirit and letter of the Constitution which in its Directive Principles speaks against the concentration of the means of production in the hands of a few, which, in fact, assures land to the tillers of the soil. Nothing is against the Constitution so far as the movement is concerned. What about the legality of the movement in the narrow sense of the term? The legality of the action cannot be separated from the background in which the action is taking place, when the action is of a social nature. These ceiling laws have been circumvented. The movement is mainly directed against the land over and above the ceiling, lands held illegally and unlawfully in violation of the ceiling laws in the country. Therefore, it is an illegal act which the land occupation movement seeks to undo; it is a legal movement which is to end an illegal act on the part of the land-holding class. Government should welcome this movement. Instead the Prime Minister has called this movement unconstitutional and anti-democratic. It is by no means unconstitutional; it violates no article of the Constitution. On the contrary, the movement is permeated with the spirit of the Constitution. This is certainly not illegal because it is directed against those people who have defied law, who have violated law and who have, in violation of law, grabbed land all over the country to the great ruination of the countryside, leading to the suffering and misery of the tens and millions of our poor peasant masses. Therefore, it is absurd to take the kind of view that the Central Government has taken in this matter.

As far as the State Governments are concerned, they are hostile to the entire movement much more pronouncedly than the Central Government because most of the State Governments are seriously connected with landholders and big landlords and rely on their social, mental support for elections and other things.

SHRI SUNDAR SINGH BHANDARI: They are friendly to you.

SHRI BHUPESH GUPTA: And these people do see to it that ceiling laws are violated by their patrons, namely the landlords.

Sir, it goes to the credit of our parties that in this movement which has been going on for several months now, more several hundred thousand people belonging to our party alone have taken part. Our party's quota of imprisonment, that is, members and supporters of our party, under the leadership of our party who have gone to jail, comes to 60,000 persons all over the country. The P.S.P. and the S.S.P. too have joined the movement; their members and followers too have also gone to jail, have courted imprisonment in various parts of the country. The Government should have welcomed the initiative from the peasant masses.

Mr. Jagjivan Ram once made a statement supporting the struggle, but then he suddenly came out against it and raised the bogey of constitutional violation and other legal violations and so on. This was absolutely unfair.

Now, Sir, what happened? In Uttar Pradesh the movement is being ruthlessly suppressed by the Uttar Pradesh Government. I need not go into the incidents in Maharashtra. It is the same thing there as in Uttar Pradesh, a neighbouring State very near us. There 5,000 people are in jail. None of them has been given classification. They are treated as ordinary prisoners. The State Government have

passed orders so that they are ill-treated all the time and they are made to suffer humiliation at the hands of the jail authorities. I may inform you, Sir, that one of the leading women members of our party, who happens to be the Secretary of the National Federation of Indian Women. Shrimati Vimla Farooqi, and Shrimati Saraswati Ammal, a leading social worker, Shrimati Kamaljeet Kaul, a young school teacher and many others are in jail in U.P. Shrimati Vimla Farooqi has been charged with attempt to murder, under section 307 although she was arrested two or three days before the movement from the party office. How can she be guilty of attempt to murder? She was picked up from the party office.

In many places such things are happening. You will be surprised, Sir, that in the Uttar Pradesh jails they are making it a special point to harass these people. Our friend Mr. Rajnarain is arrested on this charge. He was taken away while he landed at the station. Mr. Dange, when he went to Lucknow, was taken in preventive custody. The same thing has happened to many others.

Sir, in this movement 26 members and supporters of our party all over the country have been killed already. It has been noticed that Harijans are the particular targets of the landlords. It seems the landlords are pouring their additional anger against the Harijans, and whenever they get a chance they make it a point to kill the Harijans and do away with them.

SHRI SHYAM LAL YADAV (Uttar Pradesh) : Will you give the statewise break-up of the sixteen persons that have been killed according to you?

SHRI BHUPESH GUPTA : I am talking about Uttar Pradesh now. In Uttar Pradesh four were killed. I will give you the names if you like. Sixteen persons in all have been killed. Since you are from Uttar Pradesh and belong to the ruling party of Uttar Pradesh, I think you are entitled to have these names. Mr. Charan Singh is a pucca fascist. He has got all the make-up of a fascist I have got a note here: I knew you will be asking this question.

Sir, a toll of four precious lives was taken in Uttar Pradesh. Comrade Kabir Das was killed by the intolerable conditions in Shri Charan Singh's New Jail of Lakhimpur. Comrade Shamboo, a young Harijan hero of the movement, was killed by the men of the vested interests in action while defending the Red Flag in Banda. in the course of the land struggle. Comrade Harbans Singh and Comrade Hiralal were done to death by the enemies of the land movement in Nainital and Fatehpur districts respectively. And what action have you taken against the murderers? You have taken action only against those people who went on a peaceful movement. I can give some more examples of this kind.

Now, in Maharashtra 5,000 people have been arrested, in Satara and other districts, and some of them have been given imprisonment for 4½ months This is vindictive.

SHRI SUNDAR SINGH BHANDARI : Were they not released because of the Constitution Amendment Bill?

SHRI BHUPESH GUPTA : No, they were not released. Therefore, even Maharashtra, which claims to be progressive in such matters, seems to have been leading many others in arresting people and putting them in prison and giving them harsh sentences. As you know, one Minister, the Co-operation Minister, Mr. Y. J. Mohite, who owns secret land—it has been located and found out—is the man, Sir, who is really heading. . .

SHRI SUNDAR SINGH BHANDARI : Your Prime Minister also owns land.

SHRI BHUPESH GUPTA : Is it above the ceiling? I think you also hold land. You always support the landlords at every stage. Let us not talk about it. You have got the Prime Minister as your target. But bring that subject in some other connection.

Therefore, this is what is happening. So many people have been put in jail in Maharashtra. Now, although the Maharashtra Government is a Congress Government, the Maharashtra Government is not criticised, but the Prime Minister is criticised by my friend.

SHRI SUNDAR SINGH BHANDARI: Why do you differentiate.

SHRI BHUPESH GUPTA: That is all right. I am criticising the Prime Minister. I shall do it better. I started with criticism of the Prime Minister if you think that she has surplus land, come and join us; we shall capture that surplus land.

SHRI SUNDAR SINGH BHANDARI: No.

SHRI BHUPESH GUPTA: Let us not make politics out of it. In Punjab, you will be surprised to know that in Ferozpore women are being beaten in jail. The Akali--Congress Ministry, or the Akali Ministry supported by this Congress, is beating up peasants in different parts of Punjab in connection with the land movement, especially in Ferozpore district. Sir, I am told that in Punjab they are distributed and detained in 17 jails in awful and frightening conditions. In Maharashtra, 500 women are in jail, including Sarojini Desai, wife of Krishna Desai, M.L.A., who was killed by the Shiv Sena. In Punjab 139 women, including Vimla Dang, wife of Satyapal Dang, a leading member of our party and herself a member of the Executive Committee of the National Federation of Indian Women, are in jail. In Gujarat and U.P. many leading women are in jail along with various classes of people, peasants, teachers, students and so on. This is the tale of suppression; the tale of attack. Therefore, I say that you cannot just suppress them. Today the time has come for land reform.

Last November a meeting of the Chief Ministers was held here in Delhi where they said that immediate steps should be taken for the implementation of radical land reforms and expressed dissatisfaction at the manner in which the land reform law had been administered in the country. Nothing has been done since then except that Governments like the BKD and the National Congress have indulged in police persecution in all parts of the country, herever they were in power. The reord of the Swatantra Party also is very dismal. It is understandable because the Swantantra Party is a reactionary party; a party which is run by the Princes, maintained by the Princes. A party which is politically prostituted at the door of the Princes is not expected to behave any better. But certainly a party which says that it is for land reform should not behave in the manner in which it is behaving. Therefore, I invite its attention to this aspect of the matter and say that it is doing something wrong.

Today the land movement cannot be stopped. It is not an artificial movement. Last year the land occupation was going on. The struggle was going on in Andhra, Bihar, Assam and in many other places, and the peasants had already occupied thousands of acres of land. In West Bengal, 7 lakh acres of land had come into the possession of the peasants, helped by the United Front Government. In Kerala recently, under our Government we have given pattas to more than one lakh people and landlordism in the zamindari sense has been completely abolished in Keral under the Land Reform Act which ha come into force from the 1st of January this year. Therefore, what is happening is nothing artificial, nothing new. It is a process which has been going on. Now it has assumed a national dimension. It has assumed national importance. It has assumed great national support. It has drawn into its fold millions of peasants in one form or another, and those who are advanced amongst them are even going to court arrest in order to highlight the problem and get more land occupied wherever possible.

Actually, one of the greatest mischiefs that has been done over the past few years is that the Birlas and some other big capitalists had been allowed to penetrate into our agriculture, into our rural areas, under one pretext or another. In Uttar Pradesh, the Birla farms are being run as zamindari farms. For example, in Amlai in Madhya Pradesh—I went there in the course of the land struggle—more than 2,500 acres of land is held extensively by the Orient Paper Mill No. 2. Half of that land is utilised for the purposes of the Paper Mill and the rest is used for pure agriculture, the Birlas behaving just like zamindars and the peasants being evicted; the peasants are being denied the land there. The power of Birlas is such that they are acquiring more and more land and building a vast empire of the

big landlord in the area. The result is that people are becoming absolutely destitute and are evicted from whatever land they have got in their possession. This is so in other parts of the country also. It has been revealed that even in Tamil Nadu and other States also the Birlas have land, where they have no business to hold any land. It has been admitted by many people that such land is being held in this manner.

I do not want to dilate. In this connection I must invite attention to the members of the Scindia family, the family of what is now the thrown Maharaja or the ex-Maharaja of Gwalior who from today is no longer a Maharaja. The family had occupied lands in many places and these land are held absolutely illegally, and when the Rajmata was in a position to command the SVD she saw to it that her illegal acts were legalised. I demand an inquiry into all the land held by the Maharaja of Gwalior, the Rajmata of Gwalior or the Gwalior family. I can say that I have got a number of instances with me. I do not wish to take your time. I can pass them on to the Government, for the Government to consider. This is what is happening. These former Princes are holding land under one pretext or another through bribery, through corruption, with the help of their men in Legislatures and other places. This is the state. Now you should stop it.

6 P.M.

All that I want to say finally before I sit down is that this movement has been a great movement, certainly the greatest since Independence, in the countryside. Our countryside has not seen such a movement after Independence, involving so many peasants on a national scale. It was almost a national upsurge of the down-trodden masses seeking land, seeking to do away with social injustices, seeking to break the concentration of land ownership by a handful at the top, seeking to uplift the economy, the rural economy, as a whole. Therefore, this movement should be taken very seriously by the Government and should not be sought to be treated as if it is a sort of agitational affair of this or that party for gaining party advantages. Millions of peasants cannot be moved into such a massive action all over the country unless their demand is just, unless there is something which goes to the root of the matter and mobilises millions of peasants. The Government should expedite the land reforms. What I can ask the Government to do is in the first instance—I suggested to the Prime Minister personally also—the Prime Minister should immediately call a conference of the Chief Ministers to discuss the question of changing the land laws, amending the land legislation, with a view to lowering the ceiling and also with a view to eliminating the many exemptions and other things that enable the concentration of land in the hands of a few. In fact, I was demanding nothing but implementation of their own declared objective, their own declaration, by taking concrete action which is very much needed today. I should also like to point in this connection that the individual ceiling is no good. The ceiling should be on a family basis; otherwise, what is happening is that too much of land is held by one family though separately under different names of persons; it is even held benami. You will be surprised to know that land is held in the name of the son, son's son, son's daughter, daughter's son, daughter's son's daughter, and son's daughter's son, son's daughter's son's unborn child and so on and so forth. Not only that; land is also held in the names of cows and other things. I can understand the Jan Sangh holding land in the names of cows...

SHRI SUNDAR SINGH BHANDARI: It is a silly argument.

SHRI BHUPESH GUPTA: For you every argument is a silly argument . . . (*time-bell rings*) I am just finishing. To the Jan Sangh I am always silly. The Jan Sangh friends are the only intelligent people in any part of the world. It is not a silly argument. It has been found to be true by those who have gone to those places. After all, you have given the same of Yashoda. And when the villagers were asked who Yashoda was, the villagers pointed out that it is the name of a cow. It is no family, no daughter, no family member existing, by that name . . .

SHRI SUNDAR SINGH BHANDARI: Was it suggested by the Jan Sangh or are you attributing it?

SHRI BHUPESH GUPTA: No, I do not attribute anything. It is not my fault if that name is found there. Everybody knows that the Jan Sangh is very much in favour of land concentration. In fact, you are now attacking the land movement wherever you can. In Bihar you tried, and in other places also you tried. I do not anyway go into those things now.

A conference of the Chief Ministers should be held where a practical step should be taken. Now, it cannot be said that since agriculture is a State subject, the Central Government has no *locus standi*. The Central Government is responsible for planning in the country. Five Year Plans are done under the aegis of the Central Government. Agriculture produces nearly one-half of our national income. It provides employment for nearly 70 per cent of India's total population. Surely the Central Government cannot say that it is not responsible for agriculture because it is a State subject. Certainly when you invest money and you are spending Rs. 3,000 crores on irrigation, major and minor, and you are spending money otherwise, you have not only the duty, but you have a great moral responsibility, a responsibility which you must discharge in the national and economic interests of the country. You must see that the ceilings are brought down and family basis ceiling is enforced and also the exemptions are done away with.

My second suggestion is that land—surplus land, waste and fallow land of the Government and the forest land—should be speedily distributed among the Harijans, agricultural labourers and the poor peasants. This distribution should be effected through a proper and popular machinery which will enlist the cooperation of the toiling p[illegible]ntry in the countryside. You cannot [illegible] it to the bureaucracy because then there will be corruption and evasions. I should like to suggest more things, but this is the crux of the matter. The concentration of the land ownership must be broken. The ceiling should be on a family basis. What should be the exact ceiling in different places is not for me to suggest. It is for you to work out on the basis of the local conditions, the areas, fertility of the land, etc. You should also see to it that it does not lead to evasions. If the family is bigger, they will get a little more, but within the overall ceiling fixed

Simultaneously, the Prime Minister and the Government should hold consultations with all those who stand for redical agrarian land reforms. I should suggest the convening of a meeting or a conference of all the various political parties fighting for radical agrarian land reforms and consultations should be held with them. It is very important that the peasants' and agricultural workers' organisations should be invited for consultations. Along with that, certain practical lines should be worked out. This is the step which the Government should take. The Birlas lands and other lands of the big capitalists should be taken over immediately and these lands should be distributed among the poor peasants and agricultural workers. It is a good thing that under the impact of the land movement, the Punjab Government has decided to cancel the Birla farm agreement. It is a good step taken by the Punjab Government though that Government has behaved in a rowdy and ruthless manner. I understand that the U.P. Government is also considering the same thing with regard to the Birla farm. I will welcome such things. The Birlas and others should not be allowed to enter into agriculture in this manner and become big super land-lords with a view to oppress the peasantry under them. My third suggestion is that all those arrested . . .

उपसभाध्यक्ष (श्री राम सहाय) : भूपेश गुप्ता जी, अब आप समाप्त कीजिये, आपने 40 मिनट ले लिया है।

SHRI BHUPESH GUPTA: . . . for launching the land movement should be released all over the country. Many people including women have been arrested. The Tamil Nadu Government, I am told has released most of the persons. It is a welcome step, although they had no business to arrest so many people. Similarly, people arrested in Madhya Pradesh, Rajasthan, Maharashtra and other places including Gujarat and U.P.—I need not name them—should be immediately released and

the Central Government should put sufficient pressure on the State Governments for their release. All the cases against them should also be withdrawn. I would demand the release and the withdrawal of case in respect of Shrimati Bimla Farooqui in the Punjab and to hold an inquiry through its own agency or through the Central Intelligence Bureau or the Central Investigation Department.

Shrimati Vimla Farooqui was arrested in our party office. Yet the charge against her is that she was arrested for attempt to murder. Murder whom? Murder the Secretary of the Communist Party? This is a fantastic charge levelled against her by the Punjab Government. Women have been molested. I am sorry to say. I am shocked to say that. The Punjab Government should release them. In this civilisation, whatever else may happen, they should not just allow this kind of molestation of the women which took place in a place near Ferozpur. From Fazilka, the Secretary of our party, Shri Malhotra, issued a statement. I would invite the Government's attention to that statement. Therefore, I demand unconditional dropping of all these cases against those who have been arrested in the country in connection with the land movement. I should also like to demand that lands which have been occupied by the peasants in various parts of the country should be legalised immediately and the occupation should be held valid instead of the peasants being vacated. Sir wherever surplus land has been located . . .

उपसभाध्यक्ष (श्री राम सहाय) : मै आपसे अर्ज करना चाहता हूं कि आपके 45 मिन्ट हो गये हैं। आप दूसरों के भी बोलने का ध्यान रखिये।

SHRI BHUPESH GUPTA: Wherever surplus lands have been located and they are not occupied, they should also be taken over, distributed among the peasants masses. All I say is that the great land movement has done a great yeoman's service to the nation. In the first instance, it has led to the occupation of hundreds of thousands of acres of land in different parts of the country and, more than that, it has highlighted the big national issue which is being supported by all right-minded people, emphasising the urgency of Government action. and it has put the peasant masses, the toiling peasantry, in motion. The Princes and the privy purses have gone; their privileges have gone; the landlords' power has been broken.

Before I sit down, I say, those who talk about the right reaction, they must re-realise that the landlords' power is the pillar of support to the right reaction in the country and the landlords' support is the biggest support to the Jan Sangh-Swatantra-Syndicate triple alliance and those who want to fight this triple alliance, they must try to work against the right reaction in the economic sphere and in the countryside by striking against the landlords, and, I demand the dismissal, if possible, or removal of Mr. Charan Singh. I urge upon the Congress Party to withdraw their support from Mr. Charan Singh. Mr Charan Singh does not hesitate to withdraw his support from the Congress Party . . .

(*Interruptions*)

AN HON. MEMBER: You are helpless in this, Mr. Gupta.

SHRI BHUPESH GUPTA: But, still the Congress Party is supporting Mr. Charan Singh despite his treachery, despite his ... (*Interruptions*). If the Congress benches have any sense of shame, they should declare that Mr. Charan Singh is no longer supported by the Congress Party. Mr. Charan Singh is completely unfit to rule any State or his State, U.P., which is one of the biggest States...

With these words, Sir, I ask the Members to support the cause of the land struggle which is indeed a struggle for remaking of the nation.

THE VICE-CHAIRMAN (SHRI RAM SAHAI): Then, Mr. Kulkarni. Not here. Then, Mrs. Purabi Mukhopadhyay. Not here. Then, Mrs. Talwar.

DR. (MRS.) MANGLADEVI TALWAR (Rajasthan): I do not want to speak.

SHRI A. P. CHATTERJEE: The Congress does not want to displease the landlords' lobby.

श्री बी० एन० मंडल (बिहार): उपसभापति जी, जमीन के संबंध में जो आंदोलन चला है. . .

उपसभाध्यक्ष (श्री रामसहाय) : मैं माननीय सदस्यों से अर्ज कर दूं कि समय कम है, इसलिये 10 मिनट से ज्यादा कोई स्पीच नहीं होनी चाहिये।

श्री सुन्दर सिंह भंडारी : 40 मिनट बोलने के बाद आप यह नियम लगायें, यह जरा हमारे लिये अन्याय होगा।

श्री बी० एन० मंडल : अभी समूचे देश में जमीन बंटवारे के लिये आंदोलन चल रहा है। जो जमीन बंटवारे का सवाल है, इस सवाल को आज बीस, बाईस वर्ष तक कांग्रेस गवर्नमेन्ट ने साल्व नहीं किया है। इसका नतीजा यह हुआ है कि जो हिन्दुस्तान के गरीब लोग है, जो खेती का काम करते है, जिनकी खेती की जमीन नहीं है या बहुत कम है, उन लोगों ने कानून को अपने हाथ में लेकर जमीन का दखल करना शुरू किया है। यह स्थिति कांग्रेस सरकार ने पैदा की है, जो रवैया अब तक रहा है, उसकी वजह से यह बात हुई है।

इसी आंदोलन के सिलसिले में अभी भूपेश गुप्त ने बहुत से जोर जुल्म के उदाहरण दिये हैं और क्या रमेडी है, इसका सजेशन क्या किया है। मैं सिर्फ एक बात में जोर दिलाना चाहता हू कि जो कि गया जिले के नवादा के एकतारा डाक बंगले मे हुआ है कि 8 एस० एस० पी० वर्कर्स को वहा पर मार डाला गया और उन आठ लाशों को गायब कर दिया गया। मैं इस ओर सरकार का ध्यान खींचना चाहता हू। आज देश मे जो जनता है वह दो भागों में बंट गई है। एक भाग में वह जनता है जिसके पास जमीन है, धन है और दूसरी तरफ वह जनता है जो गरीब है, जिनके पास धन नही है, जिनके पास जमीन नहीं है। इस तरह से देश की जनता आज दो भागों में बंटी हुई है। एक भाग मे वे राजनीतिक पार्टियां है जो पक्ष करती हैं उन लोगों का जिनके पास धन नहीं है, जिनके पास जमीन नहीं है, जो भूखे रहते हैं और अकाल के जमाने में मरते हैं। इन लोगों का पक्ष करने वाली जो हिन्दुस्तान में पार्टी है, वह हमारी पार्टी है।

दूसरी तरफ वे पार्टियां हैं, जो उन लोगों का पक्ष करती हैं, जिनके पास धन है, जमीन है और दूसरे किस्म के अनेक साधन है। आज देश के अन्दर पार्टी-पार्टी और जनता-जनता के अन्दर संघर्ष है। इस तरह की स्थिति इसलिए आई, क्योंकि आज तक जिस पार्टी के हाथों में हिन्दुस्तान का शासन रहा, उसने गरीब लोगों की तरफ ध्यान नहीं दिया। इस स्थिति का मुकाबला करने के लिए जो देश के गरीब लोग हैं, जिनकी जमीन छीन ली जाती है, उनको सहूलियत मिलनी चाहिये। अगर इन लोगों के लिए कानून के जरिये, कोई सहूलियत के संबंध में नियम की कमी है तो वे बनाये जाने चाहियें। लेकिन जब तक इस तरह के कानून नहीं बनाये जाते है, तब तक इन गरीब लोगों को जमीन से दखल करने की कार्यवाही हो जारी रहेगी। इसलिए मैं चाहता हूं कि सरकार इस ओर ध्यान दे। आज जिन लोगों के पास जमीन है, धन है, उन्हीं के पास विद्या है और उन्हीं के आदमी सरकारी नौकरियों में हैं। इन लोगों के पास अपनी जमीन की रक्षा करने के लिए बन्दूकें हैं और सरकारी नौकरों के जरिये इन लोगों की हिफाजत हो जाती है। इसलिए मेरा निवेदन यह है कि जिन लोगों के पास धन नही है, जमीन नही है, विद्या नहीं है, ऐसे लोगों की हिफाजत कैसे होगी और उनका आन्दोलन कैसे सफल होगा? इस बात की ओर सरकार का ध्यान जाना चाहिये। इन्दिरा गांधी की सरकार कहती है कि हम देश में समाजवाद की व्यवस्था करना चाहते हैं। तो मैं यह कहना चाहता हूं कि आज जिन लोगों के पास जमीन है, उनके पास बन्दूक भी है, इसलिए उनकी बंदूक जब्त होनी चाहिये। आज नौकरियों में गरीब लोगों के साथ पक्षपात किया जाता है, इसको सरकार को बंद करना चाहिये।

आज देश की जो हालत है, उसकी जड़ में हिन्दुस्तान का इतिहास है। बहुत पहले जमाने में कहा जाता था कि यहां पर आर्य लोग बाहर से आये। हिन्दुस्तान में वे लोग जो अनार्य कहलाये जाते थे, उनके ऊपर इन आर्य लोगों ने हमला किया। यहां पर जो अनार्य लोग हरिजन और आदिवासी थे, उनके ऊपर आर्य लोगों ने अन्याय किया। इन लोगों के पास जो जमीन, धन और जो कुछ भी था वह सब छीन लिया गया। इस तरह से जो दो हजार वर्ष पहले हिन्दुस्तान में आर्य लोग आये, उन्होंने यहां पर जनता को दो टुकड़ों में बांट दिया। जो अनार्य लोग थे जब उनके ऊपर आर्यों ने हमला किया तो ये लोग जंगलों की तरफ भाग गये और दक्षिण की तरफ भाग गये। दूसरी तरफ आर्य लोगों ने अपनी बस्तियां बसाई, शासन किया और दूसरे साधन जो थे, वे सब अपने कब्जे में कर लिये। इस तरह से ये लोग बंट गये। यह रवैया अंग्रेजों ने भी जारी रखा और कांग्रेस की सरकार के जमाने में भी यह प्रवृत्ति बढ़ती ही जा रही है। इसलिए हिन्दुस्तान की सरकार जो हिन्दुस्तान के स्वतंत्र होने के बाद आई, उसने जिस ढंग से इन्तजाम करना चाहिये था, उस ढंग से नहीं किया। देश में बराबरी कायम करने के लिए, देश की गरीबी दूर करने के लिए सरकार को जो काम करना चाहिये था वह उसने नहीं किया और इसका नतीजा यह हुआ कि आज देश में आदमी दो भागों में बंटे हुए हैं और अपने-अपने स्वार्थों के लिए लड़ रहे हैं। लेकिन मैं यह निवेदन करना चाहता हूं कि जिनके पास पहले से साधन हैं, उनको लड़ने मे सहूलियत है और जिनके पास साधन नहीं हैं, उनको लड़ने में सहूलियत नहीं है। इसलिए मै आज यह चाहता हूं कि यह जो आन्दोलन चल रहा है, अगर देश में एकता लानी है, जनता के अन्दर एकता आनी है, देश में नेशनल इंटिग्रेशन लाना है, तो इन सारी बातों के लिए यह जरूरी है कि देश में जो सरकार है वह ईमानदारी के साथ इस ढंग की आर्थिक नीति लाये, इस तरह का बजट बनाये और इस तरह से शासन करे जिससे जो कमजोर वर्ग है उसकी अच्छी तरह से रक्षा हो सके। लेकिन आज भी रक्षा उन्हीं लोगों की हो रही है जो कमजोर नहीं है, जो लोग कमजोर हैं उनकी रक्षा नहीं हो रही है। सबसे अच्छा होता कानून के जरिए यह बात होती, लेकिन ऐसा कानून नहीं बन रहा है। जहां बन भी जाता है, वहाँ उस कानून का पालन नहीं होता है। देश की जो सरकार है, उस सरकार को मेन करने वाले वे ही लोग हैं, जो जमीन वालों के खानदान से आते है, इसलिए वे कमजोरों की रक्षा नहीं करना चाहते। इसलिए मैं चाहता हूं कि आज हिन्दुस्तान की जो सिविल सर्विस है, हिन्दुस्तान के सरकारी नौकर हैं, उनके पर्सोनेल में भी तब्दीली होनी चाहिए। जब तक यह तब्दीली नहीं होगी, तब तक आप अच्छे से अच्छे कानून बनाइए, उनका इम्पलीमेंटेशन ठीक से नहीं हो सकेगा। इसलिए आज इस देश के सामने इस बात की जरूरत है कि जो एडमिनिस्ट्रेशन का पर्सोनेल है, उसको बदला जाय।

आज एक तरफ देहात में जमीन के बंटवारे की बात होती है, लेकिन शहर में धन का बंटवारा नहीं होता। इसलिए शहर के धन का बंटवारा भी हो, जिससे देहात और शहर का तफर्का मिटे। इस ढंग की कोई बात सरकार की ओर से नहीं होती है। इसलिए मैं चाहता हूं कि एक तरफ जमीन का बंटवारा हो और दूसरी तरफ शहर के धन का बंटवारा हो और देहात हो या शहर हो सारे लोग एक स्तर में हो जायें, ऐसी व्यवस्था होनी चाहिए; क्योंकि जनतंत्र में वोट बहुत अहमियत रखता है, लेकिन जिनके पास धन रहेगा, वे चुनाव में अपने धन के जरिए बहुत सहूलियत से जीत सकेंगे, जिनके पास धन नही रहेगा, वे जीत नही सकेंगे। इसलिए आज हिन्दुस्तान में समता को कायम रखना है, गरीबी को दूर करना है तो इन सारी बातों को देखना पड़ेगा। इसी के साथ-

साथ अस्त्र-शस्त्र के बारे में भी मैं साफ कहना चाहता हूं कि जिन जमीन वालों के पास बन्दूकें हैं, उनसे बन्दूके छीन लेनी चाहिएं, नही तो उन बन्दूकों के डर से आदमी उनसे लड़ भिड़ नही पाता है ।

श्री सुन्दर सिंह भंडारी (राजस्थान) : उपसभाध्यक्ष महोदय, यह भूमि आन्दोलन के सिलसिले में जो चर्चा हो रही है यह अच्छा अवसर है इस समस्या पर विचार करने के लिए । लेकिन मैं समझता हूं कि इस विवाद में उन भूमि पर कब्जा करने वाले लोगों को निराशा होगी, जब उनको यह पता चलेगा, वे इस भूमि छीनो आन्दोलन में भाग लेने के लिए इस आशा से शायद गए थे कि जिस जमीन को हम हथिया लेंगे, वह हमारे पास रह जायगी । आज भूमि-छीनो आन्दोलन के प्रवर्तक यह उपदेश दे रहे हैं कि उन्होंने यह आन्दोलन केवल भूमि समस्या की विषमताओं की तरफ ध्यान दिलाने के लिए किया । मैं समझता हूं कि उन नासमझ व्यक्तियों को जिन्होंने इस आशा से इस भूमिछीनो आन्दोलन में भाग लिया कि जिस जमीन पर हमें कहा जायगा कि हम हल चलाएंगे वह हमारी हो जायगी, उन्हें एक राजनीतिक चाल का मुहरा बनाया गया है । इस सारे आन्दोलन में अनेक हत्याएं भी हुई, लोगों को मार भी खानी पड़ी, लेकिन बड़े-बड़े नेता, भला हो इस संविधान संशोधन विधेयक का कि उस पर वोट देने के नाते मौके पर छूट कर आ गए, लेकिन हजारों लोग अब भी जेल में पड़े सड़ रहे हैं । वे इस उम्मीद से गए थे कि नेता आखीर तक हमारा साथ देंगे । नेता यहां मौजूद हैं और वे हजारों आदमी जेल में सड़ रहे हैं । भूपेश गुप्त को उनके बारे में चिन्ता होना स्वाभाविक है ।

मुझे केवल उन लोगों पर थोड़ा तरस आता है, जिन लोगों में थोड़ा विश्वास पैदा हो गया कि कानून हाथ में लेकर सुधार किया जा सकता है या कानून हाथ में लेकर किसी जमीन पर कब्जा किया जा सकता है । इसमें शक नहीं कि भूमि हीनों की बहुत बड़ी समस्या अपने देश में है । जो सीलिंग कानून बने उनको ईमानदारी से लागू नही किया गया और विशेष कर जो प्रशासनिक गलतियां उस में हुईं, इन सीलिंग कानूनों को लागू करते समय जो बेनामी ट्रान्जेक्शन्स हुए, या झूठे एग्जेशन्स जो हमने दिये वह एग्जेशन्स गलत थे । यह बात बिलकुल वाजिब है कि जो एग्जेशन्स दिये गये थे, उन पर पुनर्विचार होना चाहिए । मेकेनाइज्ड फार्म्स के नाम पर, प्रोग्रेसिव फार्मर्स के नाम पर और दूसरे कंसिडरेशन्स के आधार पर, जहा सीलिंग कानूनों को हमने लागू नहीं किया और इन बातों को ले कर जो जमीनें छोड़ी गयीं, आज बहुत जरूरी है कि हम उनको फिर से देखें और उन पर विचार करें ।

लेकिन किसान के पास कितनी जमीन रहनी चाहिए, हमने जब यहां लैंड टु दि टिलर का सिद्धांत स्वीकार कर लिया, तो राजनारायण जी ने अपने आन्दोलन में इस सवाल को सामने रखा कि आज भी एब्सेंटी लैंड लार्डिज्म अपने यहां चल रहा है और अगर प्रधान मंत्री के नाम जमीन है तो केवल सीलिंग का सवाल नही है । क्या वह टिलर को परिभाषा में आती है या नही? अगर आज प्रधान मंत्री पार्लियामेंट की मेम्बर हो कर, हिन्दुस्तान की प्रधान मंत्री रह कर किसी जमीन की मालिक हो सकती है, तो इस परिभाषा को हमको दुबारा फिर से सोचना चाहिए कि हमने इस लैंड टु दि टिलर की परिभाषा में कौन सी ऐसी खामी छोड़ दी कि जिसकी वजह से प्रधान मंत्री जैसा व्यक्ति जमीन का काश्तकार न होते हुए भी मालिक बनने का दावा कर सकता है । हमें इस सवाल पर जरूर सोचना चाहिए । हमें इस बात का भी विचार करना होगा कि जो जमीनें बेनामी आधार पर छूट गयी, गलत तरीके से ट्रांसफर हो गयी और विशेषकर उन क्षेत्रों में जिनमें हमने यह तय किया था कि वन वासियों के अतिरिक्त कोई दूसरा व्यक्ति उस क्षेत्र में जमीन नही खरीद सकता ।

बाबू जगजीवन राम जी की जमीन उसी क्षेत्र में है। वह वनवासी नही है, यह तय शुदा बात है। तो फिर उस क्षेत्र में जो जमीनें उनके लिए सीमित है, उनके पास ही रहनी चाहिएं वह गैर-वन वासियों के पास कैसे पहुंच गयी। इस बात की जांच करने की जरूरत है। मैं चाहूंगा कि उन कानूनो का इम्प्ली-मेंटेशन ठीक प्रकार से हो इस बात को देखने की जरूरत है

यह बात सच है कि आज भी बहुत सी जमीनें है और मैं श्री भूपेश गुप्त के इस सुझाव का अनुमोदन करूंगा। जहां उन्होने कहा कि रिजर्व फारेस्ट एरिया में बहुत सी जमीनें हैं जो काबिले काश्त है और जिन पर जंगल नही उग रहे। ऐसी जमीनो को रिजर्व फारेस्ट एरिया में से निकाला जाना चाहिए। रेल की पटरी के किनारे की बहुत सी जमीन है कि जो काश्तकारों को दी जानी चाहिए और कई ऐसी सरकारी जमीनें है जो सालाना तौर पर किसानों को दी जाती है और हर साल उन किसानों को सरकार के अहलकारों के चारो तरफ चक्कर लगाने पड़ते है, इसलिए कि फिर उन्हें वर्ष भर के लिए जमीन खेती के लिए दे दी जाय। वह बात सच है कि ऐसे काश्तकार लगातार दस-दस साल से ऐनुअल बेसिस पर उस जमीन की काश्त कर रहे है, लेकिन उन्हें निश्चितता नही है। उन्हें विश्वास नही है। खेती के क्षेत्र में सिक्योरिटी आफ टेन्योर एक ऐसी व्यवस्था है कि जो बहुत आवश्यक है। यह होने पर ही हम किसी किसान को कह सकेंगे कि वह जमीन पर उपज बढ़ाये। अगर सिक्योरिटी आफ टेन्योर न हो तो कोई भी किसान कैपिटल इन्वेस्टमेंट के लिए तैयार नहीं होगा और यही कारण है कि कुछ बड़े फार्मो को छोड़ कर आन एन ऐवरेज प्रोडक्टिविटी आफ दि लैंड घटती जा रही है।

हमारे यहां लैंड पर प्रेशर ज्यादा है। सारी व्यवस्थायें करने के बाद भी हम जमीन ज्यादा नहीं बढ़ा सकेंगे। यह बात सच है कि आज 45 परसेंट आफ दि लैंड अंडर एग्रीकल्चर है। इसको हम थोड़ा और बढ़ा सकेंगे, लेकिन 70 परसेंट आफ दि पापुलेशन जो कृषि पर निर्भर करती है, उसका हमें ध्यान करना चाहिए। हमें इस सारी भूमि समस्या को बेकारी की समस्या के साथ और ग्रामीण बेकारी की समस्या के साथ जोड़ना पड़ेगा। जहां एक तरफ पर एकड़ उसकी प्रोडक्टिविटी बढ़ाने की व्यवस्था हमको करनी होगी और जिसमें सिक्योरिटी आफ टेन्योर एक बहुत बड़ा प्रश्न है, वहां उसके साथ-साथ इन किसानों की माली हालत को सुधारने के लिये हम एग्रो-बेस्ड-इंडस्ट्रीज यां गांव के अन्दर औद्योगिकरण की क्या व्यवस्था कर सके हैं, उसकी तरफ हमें ध्यान देना पड़ेगा। जब तक हम एक पैकेज डील के रूप में इस सवाल पर विचार नहीं करेंगे, तब तक मैं समझता हूं कि यह भूमि की भूख जो आज बढ़ाई जा रही है, जगाई जा रही है, उससे ज़मीन के मामले को ले कर के लोगों के दिमागों में एक हताशा का निर्माण कर सकते है, उन्हें कानून तोड़ने की शिक्षा दे कर हम देश में अराजकता पैदा कर सकते हैं, हम अव्यवस्था और सब प्रकार के कानूनों को बलाए-ताक रखने की शिक्षा दे सकते हैं। यहां डिग्रेविग की बात कही गई। श्री भूपेश गुप्त जो चरण सिंह जी पर नाराज़ थे, लेकिन वह उनकी सत्ता को डिग्रेव नही कर सकते, इसकी विधान मान्यता नही देता, उनको डिरिकगनाइज़ नही कर सकते जैसा कि आर्बिट्रे-रिली एक हुक्म उन्होने आज दूसरों के लिये लागू कर दिया है। मज़बूरियां है जो कि उन्हें माननी पड़ेंगी। डिग्रेविंग या डिरिकगनाइ-जिग से या किसी भी चीज को छीन कर, कानून को हाथ में ले कर के, व्यवस्थायें नही बनती। कानून का रास्ता तोड़ने के लिए अगर हम लोगो को प्रोत्साहन देते है, तो उसके पीछे हमारी मंशा उन किसानों की मदद करना नहीं है, हमारी मंशा देश में अराजकता पैदा करनी है।

श्रीमन्, मैं कम्युनिस्ट पार्टी के द्वारा चलाए गए इस आन्दोलन के पीछे की भावना को समझ

[श्री सुन्दर सिंह भंडारी]

सकता हूं। मैं यह चाहूंगा कि वह इस बात को तय करें कि यह जो भूमि छीनो आन्दोलन चल रहा था, उसका लाभ किसको हुआ। वैसे नो वह काश्तकार के पास ज़मीन रखने के हामी नही, वह नो सामूहिक खेती चाहते हैं और इस बात के हामी रहे है कि सरकार के पास सारी ज़मीनें जायें। अब यह कहते हैं कि एक एक किसान को जमीन मिले। तो क्या उनका सिद्धांत कुछ बदल रहा है या अपने सिद्धांत को वह नया आवरण दे रहे है। क्या बात है? जबरदस्ती उस किसान को मोहरा बनाया जाय, उस जमीन पर कब्जा करने के लिये। उसको अब बहुत दिनों तक मुगालते में रखने की हमें कोशिश नहीं करनी चाहिये।

मै समझता हूं कि भूमि के प्रश्न को "छीनो आन्दोलन" से हल नहीं किया जा सकता। हमने अपनी तरफ से दिल्ली में कदम उठाया है, जहां हमको यह कदम उठाने का सरकारी तौर पर अधिकार था, हमने यह उठाया। हम एक नतीजे पर पहुंचे कि यहां पर 19 हजार एकड़ ज़मीन है जो कि किसानो में बांटी जा सकती है, भूमिहीनों में बांटी जा सकती है, हरिजनों में बांटी जा सकती है और उसका प्रथम चरण यहां पर उठा लिया गया। आवश्यकता इस बात की है कि हम वैधानिक रूप से भूमि के वितरण के लिये व्यवस्था करें कि जो जरूरतमन्द हैं, जो वास्तव में एग्रीकल्चरल लेबर हैं, उनको प्राथमिकता दें, हरिजन भाइयों को प्राथमिकता दें, वनवासियो को प्राथमिकता दें, लेकिन किसी भी नाम पर ऐसा आन्दोलन न शुरू करें। जिसमें कि कानून पर से आस्थायें टूटें। कानून के ढंग पर व्यवस्था कायम करने का रास्ता छोड़ कर हम उनको अराजकता के मार्ग पर ले जाने की कोशिश करें, तो वह उन भूमिहीनों का पोलिटिकल एक्सप्लायटेशन है, उससे उनकी समस्या का समाधान नहीं होता, उससे देश में अराजकता का निर्माण होता है।

(Time bell rings)

महोदय, मै समझता हूं कि शायद आप 10 मिनट की पाबन्दी को लागू कर रहे है। मैंने प्रारम्भ में ही कहा था कि अगर आप डिबेट के टोन को 10 मिनट मे सीमित रखना चाहते हैं, तो यह टाइम-ग्रैबिंग मूवमेंट का अधिकार भूपेश गुप्त जी को आप नहीं देते। सारी डिबेट को दो घंटे के लिये सीमित करने के बाद श्री भूपेश गुप्त को टाइम ग्रैब करने का सांयस शेयर दे कर आप दूसरे की जबानों को ग्रैब करना चाहें, तो यह उचित नहीं होगा। मै यह निवेदन करूंगा। मै समाप्त कर रहा हूं।

SHRI BHUPESH GUPTA : My friend is landless, absolutely landless.

SHRI SUNDAR SINGH BHANDARI : I am landless, and that is why I can do justice to the problem, because either you are one of those who want to propagate or instigate people keeping youıself in the background where neither the police can reach you nor can law be enforced on you; but you ask the poor follows to go and clutch the land merely on the false promise that the land they are able to grab will belong to them.

श्रीमन्, इसलिये मै चाहूंगा कि केन्द्रीय सरकार इस बात के लिये स्पष्ट सूचना दे। मै चाहूंगा कि सुधार के आधार पर, कानून के जरिये से जमीन उनको मिले, मैं इसकी ताईद करता हूं, लेकिन जिसने ज़मीन छीन ली उनको किसी भी प्रकार से जमीन पर हक देना कानून की हार मानने के समान होगा। फिर तो आज हम कह दें जैसा बंगाल के गवर्नर महोदय ने कहा था कि 2 एकड़ जमीन जिन्होंने छीन ली वह उनके पास रह जाये। मै समझता हूं कि हम कानूनी तौर पर भूमि वितरण के मार्ग पर बढना चाहते हैं, तो इस प्रकार का निर्णय आत्मघाती निर्णय होगा। कोई भी इस सुझाव को मानने के लिये तैयार नही होगा कि हमको जमीन छीननी नही चाहिये। इसलिये अगर कानून की मर्यादा रखनी है तो वह कानून की मर्यादा शुरू से आखीर तक रखनी पड़ेगी। केवल राजनैतिक उद्देश्यों की पूर्ति के लिये हम किसी चीज को कहीं पर वाजिब मानें और बाकी

जगहों पर गैर वाजिब मानें, महज इस वजह से कि वह है और उन पर कानून चलाना चाहिये। श्रीमन्, इस भाव से कि यह मेरे विरोधी है, इसलिये कानून का शिकंजा लगाएं, तो भेद-भाव के आधार पर कानून की निष्ठा नहीं बनती। मैं फिर से आपसे निवेदन करूंगा कि इस भूमि के प्रश्न को प्राथमिकता दी जाये, इस पर विचार करने के लिये मुख्य मंत्री और कृषि मंत्रियों की बैठक बुलाई जाये और सीलिंग के कानून को लागू करने में जहां-जहां कोताही बरती जाती है, राष्ट्रपति महोदय को कहा जाये कि अगर वे उसका कोई रास्ता निकाल सकते हैं, तो वह उसको निकालें और एग्जेम्पशन्स के सवाल को रिवाइज करने के लिये एक हाई पावर कमेटी का निर्माण करें।

श्री सुलतान सिंह (हरियाणा): उपसभाध्यक्ष महोदय, आज देश के अंदर कुछ दोस्तों ने जो भूमि छीनोआंदोलन चलाया है। मैं समझता हूं कि आज देश के अंदर केवल एक आंदोलन 'भूमि छीनो' ऐसा है, जिसमें पूंजी-पति और अपने आपको प्रोग्रेसिव कहने वाले दोनो एक हैं। पूंजीपति का इंट्रेस्ट यह है वह चाहते हैं, हमारी पूंजी सुरक्षित तब रह सकती है, जब गांव का आदमी गांव के आदमी से लड़े। प्रोग्रेसिव लोगों का इन्टरेस्ट यह है, कांग्रेस के अंदर जो पूंजीपती तत्व था, जो जागीरदारों को कायम रखने वाला तत्व था, जबसे वह बाहर निकला और इस देश की प्रधान मंत्री इंदिरा गांधी और कांग्रेस के प्रधान बाबू जगजीवन राम ने तेजी से भारत के अंदर पूंजी का वितरण करना शुरू किया और लैन्ड रिफार्म्स को बहुत जल्दी लागू करने के लिये कहा तो जो अपने आपको प्रोग्रेसिव कहते थे, उन्होंने इस बात को महसूस किया कि जिस स्लोगन को लेकर हम राजनीति मे आगे बढ़ते थे, जिस स्लोगन को लेकर हम गरीब जनता को एक्सप्लाइट करते थे, जिस नारे को लेकर हम कांग्रेस का मुकाबला करते थे, आज वह भूमि सुधार इंदिरा गांधी जल्दी से करने जा रही है। आज उस पूंजी का बंटवारा देश की प्रधान मंत्री जल्दी मे करना चाहती हैं। तो उन्होंने जनता को धोखे में डालने के लिये बड़ी तेजी से यह आंदोलन चलाया ताकि प्रधान मंत्री इंदिरा गांधी के उस नारे को कन्डैम कर सकें और रूलिंग कांग्रेस ने जो कदम उठाया, उसका क्रेडिट खुद ले सकें, प्रोग्रेसिव एलीमेंट्स का इंटरेस्ट यह है। मैं जनाब आपको यह बताना चाहता हूं कि आज देश के अंदर भूमि की समस्या क्या है? मुझे अंदाजा है, शायद आप गांव के रहने वाले होंगे। भारत देश के अंदर कितने जुलाहे थे, जो कपड़ा बनाने का काम करते थे। उपसभाध्यक्ष महोदय, आप ईमानदारी से सोचिये। क्या उसके प्रोफेशन को किसी खेती करने वाले ने छीना है? उसके प्रोफेशन पर कब्जा किया पूंजीपति ने, कारखानेदार ने और उस जुलाहे को लैंडलैस लैबर बनाकर जनता के सामने खड़ा कर दिया। देश के अंदर कितने लोग थे जो चमड़ा रंगने का काम करते थे, जो जूता बनाने का काम करते थे? करोड़ों चर्मकारों को बेकार किया पूंजीपति, कारखानेदारों ने, आज जनता के सामने उसको लैन्डलैस बना कर खड़ा कर दिया। देश के अंदर कितने लोग थे, जो मिट्टी के बर्तन बनाने का काम करते थे। आज उसके प्रोफेशन पर कब्जा किया पूंजीपति क्राकरी हाउसेज ने और उसे लैन्डलैस लेबर बना कर जनता के सामने खड़ा कर दिया। दुनिया के इतिहास में कोई ऐसा देश नहीं मिलेगा, एक बड़ी पापुलेशन को उसका प्रोफेशन छीन कर, लैन्ड की तरफ माइग्रेट कर दिया जाये। दुनिया के अंदर आज जो इकोनोमी है, उसमें जमीन पर बोझ घटता जा रहा है, लेकिन हिन्दुस्तान में एक उलटी बात चल रही है। हर किसी का प्रोफेशन पूंजीपति विज्ञान की शक्ति से छीनता है और जिसका प्रोफेशन छीना जाता है, उसका नाम लैन्डलैस लैबरर रख दिया जाता है।

उपसभाध्यक्ष महोदय, आपको अच्छी तरह से मालूम है कि 15 अगस्त, 1947 को बिरला के पास कितनी पूंजी थी और आज 23 साल के बाद कितनी पूंजी हो गई है। टाटा

[श्री सुलतान सिंह]

के पास कितनी पूंजी थी और आज उसके पास कितनी पूंजी हो गई है । हिन्दुस्तान के अंदर कोई ऐसा व्यक्ति बतला दीजिये, जिसकी 15 अगस्त, 1947 में हजार एकड़ जमीन थी, तो आज पाच हजार एकड़ जमीन हो गई हो । आपको सारे भारत में एक भी व्यक्ति ऐसा नहीं मिलेगा । अगर 15 अगस्त, 1947 को किसी के पास 4 हजार एकड़ जमीन थी तो आज उसके पास 200 एकड़ ही जमीन मिलेगी । आज उसकी मिल्कियत घटी है, जमीन का लोड घटा है और पूंजीपति की जो मिल्कियत है वह सौगुना बढ गई है । यह चीज पूंजीपतियों के इन्टरेस्ट में है । इसलिये मैं श्री भूपेश गुप्त से कहना चाहता हूं कि मुझे इस बात की खुशी होती अगर वे इस तरह का मूवमेंट, मिलों में चलाते । जिन जगहों में जुलाहों का प्रोफेशन बिरला ने छीन लिया है, जहां पर मिलों द्वारा कपड़ा बनाना शुरू हो गया है, अगर उस मिल में जुलाहों का कब्जा कराते, तो मैं आपको प्रोग्रेसिव कहता । आप मजदूरों के हित में हैं, लेकिन मैं यह बात तब जानता जब आप गांव के मोचियो को जो चमड़े रंगने का काम करते थे या और दूसरा चमड़े का काम करते थे, उनके काम को पूंजीपतियों ने छीन लिया है और बड़े-बड़े कारखाने इस काम के लिये लगा दिये हैं, जिसकी वजह से आज गांव में जो मोची और जुलाहे थे, वे सब बेकार हो गये हैं । मैं यह मानता हूं कि आप गरीबों के हित में हैं लेकिन आज जिस तरह का आंदोलन चला रहे हैं । उससे आप पूंजीपतियों के हाथों में खेल रहे है । पूंजीपति चाहता है कि गांवो के अंदर गरीब गरीब से लडे और उसके कारखाने की तरफ गरीबों का रुख न होकर जमीन की तरफ हो जाय ।

हमारे भाई श्री भंडारी जी चले गये । उन्होंने कहा कि दिल्ली के अंदर हमारा पहला चरण है और हमने लैन्डलैस लोगों को जमीन देना शुरू कर दिया है । वह जमीन देनी कहां शुरू की ? वह उन्होंने रामलीला मैदान में नही दी—हालांकि वहां पर स्लम्स की बस्तियां हैं ।

एक माननीय सदस्य : राष्ट्रपति भवन में नही दी ।

श्री सुलतान सिंह : इंडिया गेट के मैदान के पास नही दी । वह जमीन दी जो गांव में छोटी-छोटी जमीन छुटी हुई थी और जिसमें डगर खड़े रहते थे । उस जमीन पर गांव के हरिजनों को ले गये और कहा कि इस जमीन के ऊपर बस जाओ ।

उपसभाध्यक्ष महोदय, हर वक्त आदमी 24 घंटे अपने पशुओं को मकान के अंदर नहीं रख सकता है और न ही पशुओं को वह 24 घंटे खेतो में रख सकता है, क्योंकि उसमें फसल होती है । गांव के लोगों की एक कामन लैंड होती है, जिसमें खलिहान पडता है और पशु खड़े होते हैं । यह गरीब जनता को धोका देने के लिये और हरिजनों से वोट लेने के लिये इस तरह की बात इन लोगों ने की । गांव के लोगों की इस तरह की जमीन को लेकर हरिजनों से कहा गया कि तुम इस जमीन पर कब्जा कर लो । दिल्ली के बहुत से गांवों में आज ऐसी हालत पैदा हो गई है, जहां पर किसानों और मजदूरों में लड़ाई का वातावरण बन गया है । वहां पर हरिजन और जमींदारों में लड़ाई होती रहती है । आज श्री भूपेश गुप्त अपने आंदोलन के द्वारा इन पूंजीपतियों के हाथों में खेल रहे है । आज उन्हें बिरला के फार्म के बजाय बिरला के कारखानों पर कब्जा करना चाहिये और इस काम में मैं उनका साथ दूगा । आज जो हमारे दिल्ली में और बड़े-बड़े शहरो के फुटपाथों में गरीब लोग आकाश के नीचे सोते हैं, जिनके पास रहने के लिये जगह नही है, उसके लिये हमारे मित्र क्यों नहीं बिरला की कोठियों पर कब्जा करते और क्यों बिरला के फार्म जो कि लखिमपुर में है, उस पर कब्जा करते है ।

पूंजीपतियों की मदद है लैंड ग्रेब मूवमेंट को । पूंजीपतियों ने लाखों करोड़ों इंसानो को बेकार किया, अपनी पूंजी की ताकत से कारखाने लगा कर लोगों को लैन्डलैस लेबर बनाया और फिर गाव के आदमी को गांव के आदमी से

लड़ाते है । आप की मार्फत मैं बताना चाहूंगा कि आज देश की इकानामी गाव की इंडस्ट्री खराब होने से बहुत बुरी तरह खराब होती जा रही है । सारे हिंदुस्तान के जुलाहे बेकार हो गये, सारे हिंदुस्तान के मोची बेकार हो गये, सारे हिंदुस्तान के कुम्हार बेकार हो गये, मिट्टी के बर्तन बनाने वाले । अगर आप चाहतें है कि गांवों का सोशल स्ट्रक्चर बना रहे, गाँव की जिंदगी पुरअमन रहे, खुशहाल रहे, तो आपको इन लोगों को काम देना होगा और काम देने का तरीका यह है कि जो वे 600 करोड़ रुपए के मालिक ह, उनकी पूंजी पर कब्जा करके गांव के अंदर छोटे-छोटे उद्योग लगायें । कितने दुःख की बात है कि टाटा एक तरफ आइरन पैदा करता है, दूसरी तरफ उसने साबुन बनाना भी शुरू कर दिया । आइरन भी अपने हाथ में और सोप भी अपने हाथ में रखना चाहता है । बिड़ला एक तरफ लाखों करोड़ों रुपयों का कपड़ा बनाता है, दूसरी तरफ चाहता है जूता भी वह बनाये । अगर आप चाहते हैं कि हिन्दुस्तान के अंदर अराजकता न हो तो ऐसा न होने दें । आज की प्रधान मंत्री इंदिरा गांधी और आज के कांग्रेस प्रधान बाबू जगजीवन राम ने जो नारा दिया है जल्दी से जल्दी सोशलिज्म लाने का और जो रुकावट थी कांग्रेस के अंदर, जो जागीरदारी निजाम को कायम रखना चाहते है, जो राजा-महाराजाओं को कायम रखना चाहते हैं, वे हमारे बीच से दूर चले गये और आज बड़ी तेजी के साथ हम इस मूवमेंट को लाना चाहते हैं । यह मूवमेंट तभी आ सकता है, जब गाव के दस्तकार को हम जिन्दा रखें । भूपेश गुप्त जी से मैं कहूंगा कि मजदूर को धरती की तरफ मोड़ने के बजाये कारखाने की तरफ ले जाइये, जिससे देश का कल्याण हो ।

SHRI SASANKASEKHAR SANYAL (West Bengal) : Mr. Vice-Chairman, Sir, first of all, I should say, hats off to the numerous peasants who have courted imprisonment. Not only peasants, but the peasants' school-going children have also happily courted jail. Some of them who have come back have come back with a new orientation. So a new leadership is in the offing and we must take stock of that. My good friend, Shri Bhupesh Gupta, made an aggressive speech which had an undertone of persuasion and appeal to the Prime Minister and the Congress Party. I say it is a wrong way, because these Ministers and the Congress Party, when forced by circumstances, have given *sops* and *solatium* by *dribblets* through petty *pittances* of apparently progressive legislation. This has a dangerous tendency of diverting the people's movements and their gathering tempo. You know, after the Telengana struggle when a heroic climate was created, Vinobha Bhave's movement—he is a saintly man—the Bhoodan Movement, put back the hands of the clock. The leadership went into the hands of the "jotedars"; the leadership went into the hands of the Ministers and their kinsmen. Their patronage and their leadership is a dangerous thing because as soon as the leadership goes into their hands, the momentum of the peasant movement will lose its strength; it will lose its velocity, it will lose its progressive character. What is needed today is the peasant and labour leadership, as my friend, Mr. Bhupesh Gupta, knows much more than I. I am an old school man. I was not very much well up in the communist doctrines. I am only recently trying to learn things in my own way, but I am not learning very much. Still even at this stage I see a new horizon in the sky, a new silver lining, namely, that the people who are the underdogs so long are no longer going to rely upon the upper middle class leadership of the landlords or the jotedars. Therefore, we must have to give encouragement to this sort of leadership. My friend, Bhandariji, spoke of taking the law into one's hands. What is law ? There are so many lawyers here. I am a lawyer by profession and by living. My friend, Mr. Bhupesh Gupta, is a lawyer although briefless; still he knows that there is something like a right of defence of person and property. So it is found that not only the lands are concealed in the names of sons, sons' sons and grandsons as mentioned chronologically and geneologically by my friend . . .

SHRI BHUPESH GUPTA : Sons unborn also.

SHRI SASANKASEKHAR SANYAL : but I know that in Murshidabad there

[Shri Sasankasekhar Sanyal]

are *benami* lands, there are lands in the name of *phatic* and on scrutiny it was found to be "a horse". In yesterday's newpapers and today's newspapers I found that land was named under the proprietorship of a dog. So this sort of things are going on for a long time. So, the land is in the hands of grabbers, of robbers . . .

SHRI CHITTA BASU : No, in the hands of thieves. You give some credit to the robbers. Here are thieves; they have stolen the land. So you call them thieves.

SHRI SASANKASEKHAR SANYAL : Yes, thieves. These are petty thieves. So if a property is in the hands of thieves, it is an offence to snatch it away on behalf of the rightful owners, from the custody of these thieves ? No. it is not. Therefore, what is going on today is this. It is not enough to say that it is de-grabbing of land. The adequate approach is this . . .

SHRI BHUPESH GUPTA : I think we can use this expression, "Recovery of stolen property".

SHRI SASANKASEKHAR SANYAL : That is what I am going to say. So long the people were subdued and they could not take back their land. So this recovery of stolen property is not lawlessness. It is the enforcement of the law, enforcement of the spirit of the law, of the ethics of the law, of the philosophy of the law. Where is the question of lawlessness ? It is the illegal surplus land in the hands of those few persons that is being snatched away by the rightful owners. Why is not the P.D. Act enforced in U.P. and elsewhere ? Why is not the P.D. Act made applicable to these people, these jotedars, these petty tyrants, who are holding on to the illegal surplus property ? That is my proposition. It is a sin, it is a crime, it is an anomaly, it is an anachronism, to try to hound out these peasants who are trying to get back their own. It is not necessary for me to dilate upon this point. I again repeat and I appeal to my friend, Mr. Bhupesh Gupta, who has appealed to the Prime Minister, not to rely upon the Prime Minister or the Congress, but to rely upon the members of other parties, rely upon other parties. The country is going ahead and the push of the people is also driving us ahead. Even old people like us are being goaded to progressive ways. Therefore, instead of appealing to the Prime Minister and to the Congress Party as such, please appeal to these progressive sections and instruct them, guide them, assist them. indoctrinate them, in trying to build up this new peasant, industry, labour, leadership. Thank you.

SHRI S. N. MISHRA : How pathetic is the CPI ?

श्री श्याम लाल यादव : उपसभापति जी, जहां तक भूमि का प्रश्न है, मै निवेदन करना चाहूंगा कि इसकी मात्रा निश्चित है और उसे बढ़ाया नही जा सकता । यह भी सम्भव नही कि दूसरे देशों मे जा कर लोग बस जायं । और ऊसर और बंजर भूमि को कृषि योग्य बना कर भी समस्या का हल नही निकाला जा सकता है । श्रीमन्, हमारी कृषि मे आवश्यकता से अधिक श्रम लगा हुआ है और कृषि के अतिरिक्त जो दूसरे साधन है, अवसर है, उनकी सख्या में कोई बढ़ोत्तरी नही हो रही है, जिससे कि उनको कृषि के अतिरिक्त दूसरे कामो में, व्यवसायो में लगा सकें । देश में भूमि के क्षेत्र की सीमा सीमित है इसलिये उनके लिये जमीन भी सीमित है, इसलिये आवश्यकता यह है कि कृषि पर से लोगो को हटाया जाय जैसा कि अभी आपके सामने मेरे कई साथियों ने कहा । यह बात तर्कपूर्ण और न्यायसंगत है ।

श्री भूपेश गुप्त : आप चरण सिंह का समर्थन करते हैं ।

श्री श्याम लाल यादव : जी हां, मैं ही नही बहुत से करते है, आपको छोड़ कर बहुत से लोग समर्थन करते है ।

श्री शुकदेव प्रसाद (उत्तर प्रदेश) : आप तो करते है । राजा-महाराजाओं का भी करते है ।

श्री श्याम लाल यादव : ऐसे राजाओं को तो आप अपनी गोद में बिठाये हुये हैं सारे देश में और आप दूसरो पर आक्षेप करते है । इस लोक सभा में 9 राजाओं को चुना और आपने उत्तर प्रदेश में 36 लैंडलार्ड्स को चुना और आप दूसरों पर आक्षेप करते हैं ।

श्री शीलभद्र याजी (बिहार) : अब आपकी गोदी में बैठ गये हैं।

श्री श्याम लाल यादव : मेरी गोदी में नही आपकी गादी में बैठे है। हम राजाओं के कभी समर्थक नही रहे हैं।

इसलिये, श्रीमन्, मेरा निवेदन है कि श्रम को कृषि से हटाना चाहिये और भूमि की सीमा निर्धारित की जानी चाहिये और इसका सिद्धांत क्या हो यह भी निश्चित होना चाहिये। यह सम्भव नहीं है कि भूमि की सीमा इतनी अधिक हो कि उस पर प्रति व्यक्ति और पूंजी की जो इकाई लगे, उससे भी लाभ न मिले या इतनी थोड़ी हो कि उस पर कोई लाभ न हो। ऐसा नहीं होना चाहिये। भूमि की जो अधिकतम सीमा निर्धारित की जा रही है और अन्यत्र जगहों पर जो अब तक हुआ है, उन बातों को देख कर के हमारा ऐसा खयाल है कि बिना मशीनो के अथवा बैलों से जो खेती की जाय तो ऐसी उच्चतम सीमा साढ़े सत्ताईस एकड़ के लगभग होनी चाहिये और कम से कम न्यूनतम सीमा ढाई एकड़ की होनी चाहिये इन दोनों सीमाओं के बीच में खेती लाभकारी होगी; क्योंकि जोत में प्रति बीघा के बढ़ने के साथ-साथ उसकी जोत का कुल उत्पादन बढ जायगा और जितनी कम जमीन उसके पास होगी उतना ही देश के लिये लाभकारी होगा। ऐसी स्थिति में, मान्यवर, यह सही है कि भूमि की सीमा निर्धारित होनी चाहिये और बहुत से प्रदेशों मे यह निर्धारित की गई है। यह हो सकता है कि कही पर उन कानूनों को अच्छी प्रकार से, प्रभावकारी ढंग से कामयाबी के साथ उसे लागू न किया गया हो, लेकिन श्री भूपेश गुप्त जी से मैं निवेदन करूंगा, बड़ी नम्रता के साथ निवेदन करूंगा कि चौधरी चरण सिंह हमेशा छोटे किसानों के मददगार और हमदर्द रहे हैं और इस बात को मानते रहे हैं और इसीलिये आपको आश्चर्य होगा, आप इस बात को मानें या न मानें, आपके लिये यह तकलीफदेह बात है कि उत्तर प्रदेश मे जहां इस देश की 10 करोड़ जनता रहती है, उस प्रदेश में चौधरी चरण सिंह का किसानों में इतना अधिक बहुमत है, इतना अधिक समर्थन है जो कि आपके लिये दुखदारी और अफसोसजनक हो सकता है। लेकिन इसमें हम मजबूर हैं, इसमें हम आपकी कुछ भी मदद नहीं कर सकते। जो आप गाली देते हैं . . .

श्री शीलभद्र याजी : उनके पास कितनी ज़मीन है।

श्री श्याम लाल यादव : उनके पास एक बिस्वा जमीन नही है, यह मैं आपको बताना चाहता हूं। मैं जानता हूं।

श्री शीलभद्र याजी : आप कुछ नहीं जानते।

श्री श्याम लाल यादव : मैं कहता हूं कि एक बिस्वा जमीन नही है। मैं जानता हूं।

श्री शीलभद्र याजी : औरत के नाम पर, लड़के के नाम पर, बेटे के नाम पर, बेटी के नाम पर न जाने कितनी जमीन होगी।

श्री श्याम लाल यादव : इस तरह के आक्षेप न लगाइये। मैं आपसे निवेदन करना चाहता हूं। आपके पास गवर्नमेंट आफ इंडिया है, आप पता कर लें, एक बिस्वा जमीन भी उनके पास नहीं है। आप अगर और कुछ साबित कर दीजिये तो जो सजा दे सकते हैं, वह दें। इस तरह के गलत आरोप नहीं लगाना चाहिये। जो अगर जानकारी नहीं है, तो अपने को सुधार लीजिये।

श्री शीलभद्र याजी : कोई जाट हो और उसके पास जमीन न हो, खेत न हो, यह हो नहीं सकता।

श्री श्याम लाल यादव : मुझे व्यक्तिगत जानकारी है इस आधार पर मैं कहता हूं। आप जो आरोप लगाते हैं, वह राजनैतिक दृष्टि से लगाते है; क्योंकि आप उनकी भावनाओं का, उनके विचारों का समर्थन नहीं करते।

श्री श्री चित बासु: कितनी कम से कम जमीन है, यह तो बता दीजिये।

श्री श्याम लाल यादव: मैं कहता हूं कि इस प्रकार के आरोप नहीं लगाना चाहिये। मैं कह रहा हूं कि उनके नाम से एक बिस्वा जमीन नही है। काल की ज़मीन न उनके खानदान मे है, न खेती करते है, न उनको करना है। कहीं नहीं है, किसी नाम पर नही है, न जमीन से कोई ताल्लुक है। इस तरह गलत आरोप लगाने की किसी माननीय सदस्य की आदत किसी राजनैतिक दृष्टिकोण से लगती है। इस ग़लत आदत को निकाल दें। (*Interruptions*) आप असम के रहने वाले हैं, उत्तर प्रदेश की शकल नहीं देखी इसलिये कह दिया। तो जैसा उन्होने कहा, बड़े-बड़े शब्दों का प्रयोग किया, मैं एक बार फिर कहना चाहता हूं कि साम्यवादी शाब्दिक डिक्सनरी में जिस तरह के शत्शब्दों का प्रयोग श्री भूपेश गुप्त ने किया है उनके लिये ही मुबारक हो। जिस प्रकार देश के प्रति उनकी आस्था है, जिस प्रकार रूस के साथ चीन के साथ आस्था है और इस देश की संस्कृति और सभ्यता के प्रति जो अविश्वास है, उसके प्रति जो भावना है, जितना विदेशों के साथ उनका लगाव है, देश की जनता अच्छी तरह समझती है और उनका साथ नही दे सकती। वह दिन दूर नही है, जो कुकर्म आपकी पार्टी ने बंगाल में किये हैं, उनका पर्दाफाश होगा। इस देश के अंदर हमारे उत्तर प्रदेश का सौभाग्य है कि आज तक आपके पांव नहीं जम सके। इसलिये अपने राजनैतिक दृष्टिकोण से आप अपनी बातें कह सकते हैं, मुझे ऐतराज नही, लेकिन गरीब किसानों के नाम पर झूठे आरोप लगाने से पहले आप बी० के० डी० के मेनीफेस्टो को पढ़ने की जहमत गवारा करेंगे, तो मैं समझता हूं मेरी बातो के औचित्य को आप जानेंगे। जब चरण सिंह उत्तर प्रदेश के माल मंत्री थे, तब उत्तर प्रदेश में जमींदारी अबालिशन का कानून बना और मैं बड़ी नम्रता के साथ सारी पार्टियों से निवेदन करना चाहता हूं, उनके बारे में अध्ययन करने की जहमत गवारा करेंगे, तो उनमे बढ़ कर सामयिक, क्रांतिकारी, भूमि सुधार कानून आज तक देश के किसी भाग में पास नही हुआ। एक अमरीकन ऐक्सपर्ट थे जेम्स ... उन्होने जापान में भी भूमि सुधार किया और इस देश में आकर भूमि सुधारों के बारे में स्टेडी करके प्लानिंग कमीशन को रिपोर्ट दिया सन् 1963 में "इमौक्ट आफ लैन्ड टेन्योर आन् ऐग्रिकलचरल प्रोडक्शन"। उसमें उनके शब्द इस प्रकार है मान्यवर, कि ज़मींदारी अबालिशन भारत में उत्तर प्रदेश के अतिरिक्त कहीं नही हुआ। उत्तर प्रदेश में भूमि को दख़ल करने का अधिकार किसी जमींदार को नहीं दिया गया है। केरल जहां कम्युनिस्ट पार्टी का रिजीम था, वहां भूमि को बेदख़ल करके भूमि वालो से राइट आफ रिजम्प्शन दिया गया। उत्तर प्रदेश में यह नही दिया गया। उत्तर प्रदेश में जो जमीन के काबिज थे, सब-टेनेन्ट थे, उनकी ज़मीन पर आदिवासी को राइट दिया गया। देश के किसी राज्य में कही ऐसा कानून दिया गया, जिसमें जमीन जोतने वाले को अधिकार दिया गया। जिस केरल की आप कल्पना करते हैं, वहां यह अधिकार नही दिया गया। ऐसे कितने काश्तकार थे जो कि रिकार्डेड थे। इस तरह के 30 केसेज थे, जिनके पास आधा एकड़ से कम ज़मीन उत्तर प्रदेश मे थी। जो ट्रेसपासर्स रिकार्डेड थे उनको आदिवासी का राइट दिया गया। (*Time bell rings*) मान्यवर, ज़मींदारी अबालिशन के बाद उत्तर प्रदेश में लगभग 40 लाख एकड़ ज़मीन बांटी गई। उसके बाद पिछले छः महीनों में 5 लाख एकड़ भूमि का वितरण हो चुका है। ज़मींदारी उन्मूलन ऐक्ट की एक धारा मे यह व्यवस्था की गई है, जो ज़मीन अपनी थी काश्तकारों को गांव समाज के जरिये दी गई (*Time bell rings*) इसलिये मान्यवर, यह कहना कि जमीन का बंटवारा नही हुआ, मैं समझता हूं माननीय सदस्यों की यह जानकारी सही नहीं है। 2 मिनट मान्यवर मैं और चाहता हूं। नयी सरकार जब उत्तर प्रदेश में बनी तब उन्होने ऐलान किया कि 30 एकड़ भूमि की सीमा रखी जाये। मगर मान्यवर, वह कानून नही बना। आप

अपनी पार्टी के नेताओं से, विधायकों से पूछें क्यों कानून नहीं बना । इसकी जिम्मेदारी न चौधरी चरण सिंह पर है, न बी० के० डी० पर है । आप फैमिली की बात करते है । फैमिली की परिभाषा उत्तर प्रदेश मे जो रखी गई है वह है वह व्यक्ति, उसकी स्त्री, उसके नाबालिग बच्चे । उसके अलावा और किसी को अधिकार नहीं है । इसलिये जो यह आंदोलन किया जा रहा है, उस संबंध में मैं इतना ही निवेदन करना चाहूंगा कि यह राजनैतिक दृष्टिकोण से हुआ है जनता से वोट हासिल करने के लिये । न यह कोई आंदोलन है, न इसके पीछे जनमत है, न इससे जो भूमि ली जा रही है, वह किसी को मिलने वाली है । इसके बारे में इतना ही कहना चाहता हूं श्री फर्नान्डिस ने, एस० एस० पी० के सेक्रेटरी ने और सी० पी० आई० के श्री राजेश्वर राव ने एक दूसरे पर जो बातें कही उनको ध्यान में रखें तो साफ हो जाता है कि यह जमीनें किसी की नही रही हैं, वह एक दूसरे पर आरोप लगा रहे है कि आप धोखा दे रहे हैं, आप धोखा दे रहे हैं । दूसरे लोग इस आदोलन के बारे में क्या राय दे रहे है, उसमें आप फैसला कर ले । राजनारायण जी की पार्टी के लोग छोटी-छोटी जमीनों पर जाते है । प्रधान मंत्री के दो बीघा फार्म पर और श्री जगजीवन राम के तीन बीघा फार्म पर कब्जा करने के लिए गये तो क्या इसके माने हैं । केवल एक ही अर्थ इसका हो सकता है और वह यह कि राजनीतिक दृष्टि से यह आन्दोलन प्रेरित है ।

आप जानते है कि श्री डांगे ने अपने प्रदेश में भूमि राइट्स का तो एग्जेम्प्ट कर दिया, लेकिन वे उत्तर प्रदेश में श्री बिरला के फार्म पर कब्जा करने के लिए आन्दोलन करते हैं । मैं उनसे पूछना चाहता हूं कि आप इस तरह के आन्दोलन द्वारा क्या चाहते है ? क्या आप चाहते है कि जो बंगाल की दुर्दशा हुई है, वही यू० पी० मे भी हो जाय । लेकिन मै उन्हें बतला देना चाहता हूं कि जब तक चौधरी चरण सिह जी की सरकार उत्तर प्रदेश में है, तब तक ऐसी कोई बात होने वाली नही है । जनता की जो जमीन है, उसे सरकार प्राप्त नही कर सकती है और न ही वह दुश्मन बन सकती है । इस देश में प्रजातंत्र कायम है, जनतंत्र कायम है और कांस्टीट्यूशन के द्वारा इस देश का शासन चलता है । आपके हाथ मे तलवार या गोली नही है, जिससे जब चाहो सरकार को बेदखल कर दो और जब चाहे निकाल दो । आप लोग तानाशाही के हामी हैं । आपके सिद्धान्तो में, नारो और पालिसियों में तानाशाही की बू आती है । आपके भाषणो मे और आपके आक्षेपों मे भी इसी तरह की गन्ध आती है और जम्हूरियत यथा जनतत्र की बात आपकी नसों में नही है । आप इस बात को जानते भी नही है और इसीलिए मै यह कहना चाहता हूं कि जब आपकी इस प्रकार की भावना है, तब ही आप इस तरह के आक्षेप लगाते है । आप लोगों को शिष्ट भाषा का प्रयोग करना चाहिये और अपने सिद्धान्तो पर भरोसा होना चाहिये । मै आप लोगो को उत्तर प्रदेश में आने की दावत देता हूं ताकि आप लोगो को अच्छी तरह से मालूम हो जाये कि उत्तर प्रदेश की जनता चरण सिंह के साथ है या उसके खिलाफ है । आप को वहां पर स्थिति को देखने से इसका जवाब मिल जायेगा । जब पिछले मध्यावधी चुनाव हुए थे, तो कम्युनिस्ट पार्टी की संख्या चार रह गई थी और संयुक्त सोशलिस्ट पार्टी की संख्या 30 रह गई थी, जबकि तुम सारे प्रदेश की जनता की नुमाइन्दगी की बात करते हो । वहां की जनता ने आपको अपनाने से इन्कार कर दिया है । इसलिए जो आन्दोलन सी० पी० आई०, पी० एस० पी० और एस० एस० पी० ने शुरू किया है, वह एक राजनीतिक आन्दोलन है ।

उपसभाध्यक्ष (श्री राम सहाय) : अब आप समाप्त कीजिये ।

श्री श्याम लाल यादव : मैं एक बात कह कर अपना भाषण समाप्त कर दूगा । इसलिए मै यह कहना चाहता हूं कि जो आन्दोलन यू० पी० में और दूसरे प्रदेश में कुछ पार्टियो

[श्री श्यामलाल यादव]

द्वारा शुरू किया गया है, उससे नक्सलवादियों को ही बढ़ावा मिलेगा। कानून को भंग करके कोई भी व्यवस्था इस देश में नही चल सकती है। भूमि की समस्या को हल करने के लिए कानून का सहारा लिया जाना चाहिये और जो गलतियां हों, कमियां हों उसमें अवश्य सुधार होना चाहिये और इसमें हमारी पार्टी तहेदिल से साथ देगी, इसमें कोई दो राय नही हैं।

श्री शुकदेव प्रसाद : माननीय उपसभाध्यक्ष महोदय, मै एक देहात का रहने वाला किसान हूं और वैसे मै राजनीति में हूं, लेकिन मेरा राजनीति पेशा नही है। इस स्थिति के कारण मुझे किसानो की हालत, गरीबों की हालत और बड़े लोगो की हालत को नजदीक से देखने का काफी अवसर मिला है। मैंने यह अन्दाजा लगाया है अपने देहात में और जैसा अभी हमारे सुलतान सिह जी ने कहा कि किसी जमीदार की जमीन 100 एकड़ से 500 एकड़ नही हुई। यह बात ठीक है। लेकिन हमने यह अन्दाजा लगाया है कि हमारे देश मे जो हरिजन ह, बैकवर्ड क्लास के लोग है और जो भूमिधारी है उनकी जमीन क्रमशः घटनी ही गई, वह बढ़ी नही। इसकी वजह क्या है। इसकी वजह यह है और पहली बात यह रही कि जो जमीन पर शिकमी था, सीरदार था, उसकी जमीन बड़े जमीदारों ने पटवारियो के साथ साजिश करके अपने नाम में लिखवा ली और इस तरह से उन्हें जमीन से बेदखल करवा दिया और इस तरह से वे जमीन हड़प कर गये। बड़े जमीदारों ने छोटे किसानों और छोटे जमीदारो के ऊपर कर्जा खड़ा कर दिया और जबर्दस्ती उनकी जमीन को अपने नाम पर लिखवा लिया। इस तरह से तबादिले का लालच देकर उनकी जमीन को अपने नाम पर लिखा लिया। इस तरह की कई बातें पेश आईं जिनको लेकर बड़े-बड़े जमीन होल्डरों ने छोटे जमीन वालों की जमीन को हड़प लिया और आज देहात में वे ही लोग जमीन के मालिक बने हुए है। इस तरह से भी आज हमारे देश में ज्यादा भूमिहीन हुए है।

श्री भूपेश गुप्त ने कहा कि जिन लोगों ने इस तरह से किसानों की जमीन को छीन लिया था, आज उन्ही की जमीन को छीना जा रहा है और भूमिहीनों में बांटा जा रहा है। यह बात सही है और इसमें दो राय नही हो सकती है कि जिन लोगों ने गरीबो की जमीन पर डाका डाला और गरीबो की जमीन को छीन-कर भूमिहीन बनाया, हरिजन, बैक्वर्ड क्लास के लोगों को सताया, जो अपनी रक्षा के लिए जमीन छोड़ कर भाग खडे हुए, अगर आज हम उन्हें जमीन नही देंगे, उन्हें बसाया नही जायेगा, तो यह अच्छी बात नही होगी। लेकिन मैं यह निवेदन करना चाहता हूं कि आज जो किसान है, वह बहुत जागरूक हो गया है और कोई भी पार्टी चाहे वह कम्युनिस्ट पार्टी हो, सोशलिस्ट पार्टी हो, कोई भी पार्टी उनकी अगुवाई करती है, लेकिन इस बात को यह कह कर नही टाला जा सकता है कि इस तरह का आन्दोलन केवल राजनीतिक स्टन्ट मात्रा ही है। इसके पीछे तथ्य है, इसके पीछे असलियत है, इसके पीछे देश के गरीबो की पुकार है। भूमि सुधार कानून तो हमने पास किए, लेकिन जिस कानून को हमने पास कर दिया, क्या उसका इम्प्लीमेंटेशन ठीक ढंग से हुआ है? कही नही हुआ है। अपने यहां की बात मैं कहता हूं कि जहां पर सीलिंग में जमीन निकली बड़े-बड़े जमीदारों ने अपने हलवाहों के नाम लिखा दी, लेकिन जिसके नाम लिखी गई उसे मिली नही, कारिन्दे और सीरदार के पास ही पड़ी हुई है, वही जोत रहे है। हजारों एकड़ के जोतदार आज भी मौजूद है, लेकिन जैसा पहले कहा, उनके कुत्तों और कुतियों के नाम से वह जमीन मौजूद है। मैं आपको बतला दूं कि भूमि के बारे में हमारे प्राइम मिनिस्टर ने जो कदम उठाया जितने सारे मुख्यमंत्री है, उन्होंने जान-बूझकर धोखा दिया हमारे प्रधान को और रिपोर्ट दे दी कि हमारे यहां भूमि वितरण

के सारे कानून पास है और सारी चीजें लागू है।

श्रीमती विद्यावती चतुर्वेदी (मध्य प्रदेश) : यू० पी० भी उसमें है ?

श्री शुकदेव प्रसाद : यू० पी० भी उसमें है। थोड़े दिन पहले जो गाव की बजर भूमि रही है, उसको बांटने का सवाल आया। मैं भी एक गांव में था, जिसमें 70 एकड़ जमीन बांटने की बात थी। वहां बंटवारा चल रहा था, बड़े-बड़े लेंड होल्डर्स के लड़के भूमिहीन बन कर वहां पर अपना रुपया जमा कर जमीन लिखा रहे थे। मैने जबरदस्त आन्दोलन किया, सारे गांव को लेकर आवाज उठाई, तब भूमिहीनों को मिली। मै किन-किन गांवो मे जाऊं, किन किन गांवों में हमारे कार्यकर्ता जाए ? यह धोखा दिया जा रहा है, यह धोखा दिया जा रहा है समाज को, यह धोखा दिया जा रहा है पूरे देश को।

दूसरी चीज मैं बतलाऊं यह लैंड ग्रेब मूवमेंट स्टन्ट मात्र बनाया कुछ लोगों ने और वह यह कह कर कि बाबू जगजीवन राम के पास 3 एकड जमीन है, प्राइम मिनिस्टर इन्दिरा गांधी के पास 4 एकड़ जमीन है। हमारे माननीय सुन्दर सिह भंडारी ने यह कहा कि क्या वे जोतदार का हक नही मानती। मै कहता हूं कि हमारे देश में ब्राह्मण, क्षत्रिय, वैश्य कितने ऐसे है जो खुद हल चलाते है, सबके नाम जमीने है। कोई इनकार कर सकता है। अगर प्राइम मिनिस्टर के पास 4 एकड जमीन है, जो उन्होंने बुढ़ौती के लिये रखी है झोपड़ी बना कर अपने दिन काटने के लिये तो कौन सा बुरा कर दिया, पाप कर दिया ? इसलिये कुछ लोगो ने इसको मजाक बनाया, लेकिन दरअसल इसके पीछे एक जबरदस्त गरीबी की ताकत काम कर रही है, इससे कोई इनकार नहीं कर सकता।

दो-एक बातें और मै आपके समक्ष निवेदन कर देना चाहता हूं, हमारे हरिजनों के पिछड़े लोगो के बारे में। उनके लिये खेती करना तो दूर, गांवो मे जहा वे बसते है, उनके रहने के लिये जमीन भी नहीं है कि वे अपने मकान बना सकें। अगर मकान बनाते हैं तो किसी जागीरदार के खेत में बनाते है, उसकी बेगारी करते है, अगर एक रोज भी वे इनकार करते है, तो अपने खेत से उजाड़ कर उनको फेंक देते है। कोई उनकी हालत पूछने वाला नही है, न कोई उनके दुःख दर्द को जानने वाला है। तो ऐसी सूरत में मैं क्या कहूं। जिस टोले, जिस पुरवे में वे रहते है, वहां से लेकर मवेशियों को ले जाने का रास्ता नहीं है कि कहीं ले जाकर अपने ढोरो को दूसरी जगह चरावे। श्रीमन्, ये सारी समस्यायें है। मैने छोटे मे खाका खीचा।

रह गई बात चौधरी चरण सिह की। हम उत्तर प्रदेश को बिलांग करते है। हमारे चौधरी साहब वहां हैं, सन 1952 से मै भी एम० एल० ए० रहा हूं और चौधरी साहब से काफी सपर्क मे आया हूं। उन्होंने जहां तक अपनी तानाशाही का सबूत देना था दे दिया और इसमे कोई शक नही कि उनसे बढ कर कोई तानाशाह नहीं हो सकता। दूसरी चीज मै बतलाऊ वह शख्स ऐसा शख्स है, जो बेलेंसिंग पावर से हमेशा अपनी कुर्सी को टिकाये रखना चाहता है, चाहे गठबंधन कांग्रेस 'ओ' से करना पड़े, चाहे जनसंघ से करना पड़े, चाहे पी०एस० पी० से करना पड़े, चाहे कांग्रेस से करना पड़े। उसको कुर्सी चाहिये न उसके पीछे सिद्धांत है, न नीति है, न विश्वास है, न देश का प्रश्न है, केवल एक प्रश्न है कुर्सी का। ऐसे आदमी को इतना बड़ा आदर्शवादी कह देना हम समझते हैं कि बहुत अच्छा नहीं है। लेकिन मै इतना जानता हूं कि जहां तक जमीन का सवाल है, मै नही कह सकता कि उन के पास है या नही, उनके परिवार के पास है या नही, रोजगार उनके पास है या नही, लेकिन पता नही, भगवान कहा से उनको खाने को देते है, जब वह मंत्री है तब भी और जब मंत्री नहीं रहे तब भी। राजनीति उनका पेशा है। पता नहीं वह कहां से खाते है, जब कि श्याम लाल जी यादव ने कहा है कि उनके पास कुछ नही है। तो मै चाहता हूं कि देश के अंदर हमारे भूमि सुधारों के कानून जल्दी से जल्दी लागू होने चाहिये।

SHRI BANKA BEHARY DAS (Orissa): Mr. Vice-Chairman, Sir, today we are discussing, though it is the last day, a very important motion relating to the land struggle. I would start by saying that the true character of the political parties has been evident during this struggle. As regards opposition to this struggle, both the ruling Congress and the Opposition Congress the Jan Sangh and the Swatantra party have come together. Though these three or four parties talk of land reforms, they have a similar attitude to this land struggle. I want to ask them one question. If they do not believe in this land struggle, if they do not want lawlessness to be created through this land struggle, then what have these political parties done all these 22 years ? I can understand if the Mysore Government or the Madhya Pradesh Government have radical land reforms and implement them in the true spirit. Then, I can understand that the left parties should not resort to this land struggle. Is it not a fact that during these 22 years all these parties have miserably failed to either implement the land reforms that have already been enacted or failed even to adopt progressive land reforms ? Take the case of Maharashtra, which is supposed to be one of the best-governed States in the country. What are the laws that they have passed up till now ? What is the law regarding ceiling ? Is it not abnormally high in this country ? Take the case of my State, with which Mr. S. N. Mishra, for some period, for tactical reasons or whatever reasons they may be had become very friendly. This is one of the States and the only State in this country where land reform measures have not been implemented at all. The land ceiling law has not been implemented at all. There is no question of any *benami* transaction there. I can understand, if the land reform measures have been implemented, some people having *benami* transactions in the names of dogs, cats or whatever they are. Even now the Rajas and Maharajas, about whom we discussed so much, possess 8,000 to 10,000 acres of land in their own names and in the names of their sons, daughters and wives. This is absolutely illegal. You do not know perhaps that the Chief Minister of the State possesses not less than 5,000 to 6,000 acres of land in his own name and his sons' names. One of the Parliament Members in the other House, who belongs to the ruling family, has about 8,000 acres of land. Moreover, you will be astonished that the Congress Government, the undivided Congress Government in the State, set up a Land Commission to look into the progress of land reform measures. The Chairman of the Commission happens to be a man who possesses even now 10,000 acres of land and he is supposed to be the watchdog to see how the land reform measures are progressing. He still continues to be the Chairman, though he was appointed when the undivided Congress was in power. Is it not a mockery of land reforms ? Is it not a fraud when you talk of land reforms in this country ? So, what is the alternative for the progressive forces, for the landless people, for the peasants ? Even during these 22 years you could not adopt radical land reforms nor to implement the land reforms that have been adopted in different States. The only alternative for the people is to take the law into their hands and to implement those laws. Wherever land reform measures have not been implemented, they have to force a situation whereby the Government will be compelled to have land reforms. I ask Mr. Shinde who is going to reply what is the land ceiling law in his own State. Is it being adhered to in spite of there being a very strong Government which is ruling in that State ? Why has it happened ? I have no doubt in my mind and I again agree with Mr. Bhupesh Gupta that land reforms can never be implemented by the Government by administrative measures in this country. After all in the Assemblies and in Parliament the Ministers and the higher officers in the administrative machinery are all saddled with persons who have land; not only they have land but all of them are absentee landlords or landowners in this country. An absentee landlord, whether in the administration or in the Ministry can never have any heart in the land reforms, can never implement land reforms in this country The only alternative for all people who are very sincere about land reforms is to step up and mount a strong movement in this country so that not only land reforms will be implemented by the Governments but they will be compelled to adopt progressive land reforms. I am not going to say what are radical land reforms. That has been enumerated by my friend, Shri Bhupesh Gupta. But is it not a fraud that in every State the land

ceiling law has so many lacunae that even illegally a person can have hundreds of acres of land in the name of orchard, in the name of homestead, in the name of modern cultivation, and so many things ? Why cannot within 22 years at least we have some land reforms which at least will satisfy the aspirations of the people ?

All the left parties in this country have been compelled to mount a struggle in this country so that everywhere, whether the State is ruled by Congress (O) or by Congress (R) or by Swatantra Party or any other party, they will be compelled to legislate land reforms which will fulfil the aspirations of the people but also implement them. What has been the result so far ? There is no difference between Mr. S. N. Mishra's party and Mr. Jagjivan Ram's party. I can cite an instance in Madhya Pradesh. The General Secretary of our party, Shri Prem Bhasin, has been convicted in Rewa. Only eight or ten days back people were going to occupy Government land—and I think Shri Jagjivan Ram in one of his statement said that the landless people can go and occupy Government land. In that State in one day there were two lathi charges and 500 people were arrested and taken to a distance of 10 or 12 miles and in the dead of night they were left in the jungle to the mercies of the tigers and other wild animals. Is this Government any better than the British Government I think there is no difference between the British Government and the Government of the ruling party in the Madhya Pradesh considering their behaviour with the landless people. I want a positive answer from Mr. Shinde : can he assure this, or has he the confidence at all that in this country the land reforms can be implemented by this administrative machinery ? Unless a strong public opinion is created, a public opinion backed by the landless and small peasants, it can never be done, and I have no doubt in my mind. That is why all of us have started this movement. It is going to be a mass movement from the 9th of this month in Orissa and we have fixed targets on those landed gentry including the Chief Minister, Shri R. N. Singh Deo, the Deputy Leader in the Upper House and the Land Commissioner, who have 10,000 acres. That will be the first target of the movement. All the party workers including all Parliament Members and Assembly Members will be in jail within this month. I would request all persons in the Congress (R) who are very sincere about land reforms to join in this land struggle, so that everywhere their own Government should be compelled to implement these things. Let us not talk of the rule of law. What has been the result of this rule of law as far as land reforms are concerned ? Can any Congress Member tell us that in the States where they are governing the law has been implemented at all ? Is it not a fact that all those big landlords have encroached upon forest and waste lands and have occupied those lands ? Can they tell us that even the Congress (R) States have at least passed these laws where those poor Adibasis and Harijans can have proprietory right on their homestead land ? That is the situation. They are still living in their own huts, they are living as slaves. We will have to change that situation. And that is why I want to say that instead of accusing those who are carrying on this struggle which is democratic, all those parties which are opposing this movement should lend their support to them so that this movement gains momentum within this one year, so that at least before the next General Election this problem is solved. That is the only alternative.

I am not going to say much. I can understand that the patience of the Members is very much exhausted. Only I want that this struggle that has been launched should get the support of all the political parties and I hope that the Government will come forward, at the Chief Ministers' Conference, with a dead line of only one year within which not only will land reform measures be enacted but be implemented. I expect that the minister instead of taking advantage of the position that agriculture is a State subject, will come out categorically with a statement that the Prime Minister will take note of this question immediately and at the Chief Ministers' Conference. . . .

THE LEADER OF THE OPPOSITION (SHRI S. N. MISHRA) : Meaningful dialogue with that party ?

SHRI BANKA BEHARY DAS : He is talking about meaningful dialogue. Dialogue

[Shri Banka Behary Das]

will have any meaning only if this basis is also accepted. He must assure me. I am prepared to have meaningful dialogue with his party provided he assures me on this point that within one year, the Congress (O) States implement radical land reforms to see that the problem of land is solved. Can he assure me now ? Do not talk about that. I am throwing a challenge. I am prepared. I can enter into a meaningful dialogue with you if can assure me on that.

S. N. MISHRA : Yes, we . . .

श्री शील भद्र याजी : माननीय वाइस चेयरमैन महोदय, अभी जिस विषय पर चर्चा हो रही है मैं 40 वर्षों से उससे संबंधित हूं। स्वर्गीय सहजानन्द सरस्वती किसान सभा के जन्मदाता थे। उनके नेतृत्व में जो किसानों के बड़े बड़े संघर्ष हुए उसमें मैंने हिस्सा लिया और जो सही मानी में किसान है उनको जमीन दिलाने के लिये हम लोगों ने बराबर आंदोलन किये हैं। अभी जो आदोलन की चर्चा हुई, और कोई भी किसानों को जमीन दिलाने का जो कुछ भी मूवमेंट होता है, संग्राम होता है, मैं उसके खिलाफ नही हूं। लेकिन मैं एक चीज के खिलाफ हूं, कि जिस तरह इस मूवमेंट को चलाने के लिये कुछ पार्टी के लोगो ने खास कर जो मार्क्सवादी कम्युनिस्ट पार्टी है, मिदनापुर मे उन्होंने पार्टी कामरेड को जमीन बांटना शुरु किया जमीन उसकी नहीं थी और राजनारायणजी टाइप के लोगों ने इस मूवमेंट को, जिस तरह पी० एस० पी० के लोग कम्युनिस्ट पार्टी के लोग मूवमेंट को अच्छे ढंग पर ले जा रहे थे मजाक बनाने की चेष्टा की। तो इतने वर्ष संघर्ष करने के बाद वाइस चेयरमैन साहब, मैं इस नतीजे पर पहुंचा हूं कि लैंड रिफार्म्स होने से भूमि सुधार होने से अब कोई मतलब नहीं है, इससे कोई फायदा होने वाला नहीं है, आंदोलन से भी कोई फायदा होने वाला नहीं है। सरकार को चाहिये, जितनी जमीन है, यदि सरकार सचमुच समाजवादी है, समाजवाद लाना चाहती है तो मैं इस चीज में विश्वास करता हूं कि "प्राइवेट प्रापर्टी इट्सेल्फ इज़ थेफ्ट" निजी सम्पत्ति चोरी है। चाहे एक इन्च जमीन हो, 10 एकड़ जमीन हो, सीलिंग से काम नहीं चलेगा, भूमि समस्या बटवारे से हल नही हो सकती है, पैदावार कभी नहीं बढ़ सकती है, आपकी सीलिंग से भी नहीं बढ़ सकती, विनोबाजी के प्रसादी बांटने से, एक बीघा दो बीघा लेकर, खुरपा लेकर, बालटी लेकर, नही बढ़ सकती; यह सब अनसाइन्टिफिक है यदि देश मे पैदावार बढ़ानी है और जो असली में गरीब किसान लोग है, लैन्डलेस लेबर्स लोग हैं, उनके जरिये खेती करानी है तो सारी जमीन पर सरकार कब्जा करे, वह चीज करे जिसको कलेक्टिव्ह फार्मिंग कहते है, बहुत से लोगों के होश ठिकाने हो जायेंगे। लोग को-आपरेटिव्ह मे जाने को तैयार है। बगल में आपके बर्मा है, जमीन पर कब्जा किया है। वहां एक एक ईंच जमीन ले ली गई। उसी तरह से सरकार को नये सिरे से सोचना है। श्याम नन्दन मिश्र जी जिनको करना है वह हमारी बाते नही सुनेंगे इसलिये हम लीडर आफ अपोजिशन से कहते हैं . . .

श्री श्याम नन्दन मिश्र : हम तो और नजदीक आ गये हैं। कहिये।

श्री शील भद्र याजी : एक तो कछुए की गति से चलते हैं, जो राय दी जाती है सुनते नहीं हैं। अब राय यह दे रहे हैः जितनी जमीन है लेन्ड सीलिंग होने से, भूमि सुधार करने से, आंदोलन करने से भी कोई फायदा नही। असली जो काश्तकार है उनको मिलने वाला नही है, सारी जमीन पर सरकार कब्जा करके कलेक्टिव फार्मिंग करे। यह विनोबा जी का आंदोलन और चौपट कर दिया परसादी बांट कर। 80 परसेंट अभी है, परसादी बाटे तो सेंट परसेन्ट। खुरपा बालटी लेने से काम चलने वाला नहीं है। कलैक्टिव फार्मिंग होना चाहिये और सारी जमीन पर समाज का और सरकार का कब्जा होना चाहिये और तब ही जाकर प्रोडक्शन बढ़ सकता है। भूमिहीनों को जो थोड़ी बहुत जमीन

दी जाती है वह एक दो साल के अंदर खत्म हो जाती है क्योंकि उस के पास बैल खरीदने के लिये पैसा नहीं होता है और जब वह महाजन से इस काम के लिये पैसा लेता है तो उस करजे को नतारने की सूरत में वह जमीन भी उसके हाथ से चली जाती है। इस तरह से वह दो एकड़ जमीन पर हल भी नहीं चला सकता है और आर्थिक हालत अच्छी न होने के कारण वह अच्छी तरह से खेती नहीं कर सकता है। इस लिये जैसा मैंने पहले कहा कि सरकार को सब जमीन अपने कब्जे में कर लेनी चाहिये और इस तरह से कलेक्टिव फार्मिग द्वारा खेती करनी चाहिये ताकि पैदावार भी बढ़ सके और उस गरीब मजदूर को अच्छी तरह से रोटी तथा दूसरी आवश्यक चीज़ भी प्राप्त हो सके। जब तक सरकार इस तरह से जमीन को अपने कब्जे में नही करेगी और कलैक्टिव फार्मिग की व्यवस्था माडर्न तरीके से नहीं करेगी तब तक जमीन की समस्या का समाधान होने वाला नही है।

यहां पर हमारे मित्र ने कहा कि चीफ मिनिस्टर के पास जमीन नहीं है, तो मैं यह निवेदन करना चाहता हूं कि इस तरह से घडियाल के आंसू बहाने मे कोई फायदा नही है। अगर चीफ मिनिस्टर के नाम नहीं होगी तो उनके बेटों के नाम पर होगी, बेटी के नाम पर होगी। जब जमीन की सीलिग फिक्स्ड हुई तो सारी जमीन रिश्तेदारों में बांट दी गई और जितने रिश्तेदार है उनके 25 एकड जमीन नाम पर कर दी गई। सीलिग क्या फिक्स्ड होती है, यह तो जमीन का एक तरह से बंटवारा हो जाता है। इसलिये आज यदि सचमुच में पैदावार बढ़ानी है, दूसरे देशों का मुकाबला करना है और दूसरे देशों से गल्ला नहीं मंगाना है तो सरकार को सभी जमीन पर कब्जा कर लेना चाहिये और उसमें कलैक्टिव फार्मिग शुरु कर देनी चाहिये। सरकार को माडर्न तरीके से खेती का काम करना चाहिये तब ही जमीन की समस्या का समाधान होगा और पैदावार की समस्या का भी समाधान हो जायेगा।

इस समय देश मे जो मूवमेंट हो रहा है उससे एटामासफियर जरूर तैयार होता है लेकिन कुछ लोग और राजनीतिक पार्टियां भी इस तरह के मूवमेंट को बदनाम करने की चेष्टा करती है, इस तरह के आंदोलन का मजाक करने की भी चेष्टा करती है और कुछ लोगों ने किया भी है। इसलिये मैं इस संबंध में एक रामबाण औषधि बतलाता हूं और वह यह है कि सारी जमीन "गोपाल" की है और गांधी जी ने भी यही बात कही थी कि सारी जमीन "गोपाल" की है और सरकार की है। इस तरह से एक दो परसाद जमीन का बांट कर जमीन और गल्ले की समस्या का समाधान होने वाला नही है। इसलिये मेरा निवेदन है कि सारी जमीन पर सरकार को कब्जा करना चाहिये और उसमें कलैक्टिव फार्मिग और माडर्न फार्मिग के द्वारा जमीन तथा पैदावार की समस्या का समाधान करना चाहिये। अगर सरकार इस तरह की बात करती है तब ही देश में समाजवाद जल्दी से आयेगा। श्री भूपेश गुप्त और श्री बांके बिहारी दास का जो सोशलिज्म है उससे देश का कल्याण होने वाला नहीं है।

SHRI CHITTA BASU : Sir, land reform which is one of the talks of the masses has been a part of the national struggle. It was expected that during these 22 or 23 years of the Congress rule, at least a part of it will be implemented. But, Sir, when I listened to the speeches of Members, particularly belonging to the Congress (R) benches, I am amazed to see that they do not really understand as to what is meant by land reform itself. Without going into the details of the land reform measures, which really bring about changes in the life of the rural people, I merely want to point out certain basic points regarding land reforms. If anything is meant by land reforms, it means the abolition of intermediary rights, if it means anything, the most immediate thing it means is the breaking of the monopoly grip over the land. It means the distribution of the land to the land hungry, the landless peasants. It means security of the tenant. These

[Shri Chitta Basu]

are the basic points which are technically the cardinal principles of land reforms.

Sir, I am inclined to examine these five cardinal principles as to up to what extent these principles of land reforms have so far been implemented till today. Sir, since you are not in a position to give me much time, I will confine myself to only very significant facts which will really convince the House about the failure of the Government. Take the question of abolition of intermediaries. There is no doubt that there has been a plethora of legislations in the past by different State legislatures regarding abolition of intermediaries. But the fact remains that even after the passing of the ceiling laws, vast amounts of land are still being possessed by the erstwhile landlords even to-day. As has been mentioned by many friends in this House, all the land has been transferred in a *mala fide* way and the land is being illegally retained. Land has been transferred even in the name of dogs, horses, cats and sometimes unborn sons also. Therefore, it is patently clear that the intermediaries, although abolished in name, still continue to have a very predominant role to play in the rural life of the country. The abolition of the intermediaries through the so-called land legislations in different States has not brought about any basic changes in the land tenure system of our country. Also there are many States where the ceilings have been fixed at an exorbitantly high level. I have got all the ceiling laws with me and I can show you that there are a number of States where the ceiling limit is very high. Now, the basic objective of fixing a ceiling was to have more land to be distributed among the peasants. Therefore, as the ceiling has been fixed at a very high level, the basic objective of fixing a ceiling has not been fulfilled.

(Interruptions)

As far as the monopoly grip over land is concerned, it is still there. I want only to refer to one figure which I have got from the National Sample Survey. According to the National Sample Survey, only 0.6 per cent rich landholders having over 50 acres of land each, own 11.7 per cent of the cultivated land. Again 11.9 per cent land owning group enjoys 59.5 per cent of the cultivated land. This is the figure after the so-called implementation of the land reform measures. This unerringly shows that the monopoly grip over land still continues.

Sir, Ledeinsky is one of the authorities on the question of land. He has said.

> "Out of the total 434 million rural population of India, 103 million owned no land at all and another 185 million operated less than five acres per family. Taken together, they represent 67 per cent of the total rural population, and of this 154 to 210 millions live in abject poverty on a per capita income of less than Rs. 200 per year."

Sir, naturally you will understand what the abject poverty is among the rural population when land is still concentrated in the hands of a few. Now the question remains as to what was the surplus land available even after the passage of the land reform measures in the different States. It was 9,64,000 hectares of land which, according to the Government's estimate, was available for distribution amongst the landless peasants. What has been the performance ? It is only 6,04,000 acres of land which have so far been taken possession of by the Government and have not yet been fully distributed amongst the landless and land-hungry people. Throughout even the smallest measures that the existing land-laws provide have not been properly implemented.

THE VICE-CHAIRMAN (SHRI RAM SAHAI) : Please conclude.

SHRI CHITTA BASU : I am concluding. Another figure I will give. Out of the 20 States and the Union territories, only in 10 States and Union territories no surplus land could be found and, as I have said, ceilings have been abnormally high. Having regard to all these things—you are not in a mood to listen to me—I want that the Government should take the following steps immediately so that the movement for land can be properly guided and immediately the people can understand that the Government is really serious about the land reform measures.

In the different States, during the course of the struggle, peasants have taken possession of land. My demand is that those

lands should be regularised. Secondly, there should be a drastic reduction of the land ceilings. Repressive measures should be stopped and all those who are still behind the prison bars should be immediately released.

Many a time the question of the Chief Ministers' Conference has been raised. I had occasion to say that the Chief Ministers' Conference sometimes becomes a hoax, simply a device to divert the people's attention. At least the government may take immediate steps to convene a Chief Ministers' Conference and force or persuade them to have a time-bound programme so that the existing laws can be implemented. There should also be made certain amendments in the existing laws so that more and more land may be made available for distribution to the landless peasants. Unless these steps are taken within a very short period of time, the land struggle which remained in the form of a satyagraha or in the form of a peaceful mass mobilisation or peaceful struggle might take a different form and the days are not very far off when the entire peasantry of our country would rise in revolt and take possession of the land and, I think, by doing that they would not be breaking the laws of the country when that is the only way to enforce the land laws and the question of law and order shall not or should not stand in the way. Unless we bring about a new order of society nothing can be done, and in order to bring about a new order of society new laws should be enacted, and the Government should arise so that the situation may not go out of control and so that the people of this country are not made to rise in revolt, and the Government should not lose much time in taking proper steps in this matter.

उपसभाध्यक्ष (श्री राम सहाय) : मुझे अफसोस है कि घंटी देने के बाद भी मेम्बर साहबान ध्यान नहीं देते । मैं यह अर्ज करूंगा कि आगे मै किसी मेम्बर को 5 मिनट से ज्यादा नही दूंगा ।

SHRI G. A. APPAN : Why only five minutes or four minutes for us ?

THE VICE-CHAIRMAN (SHRI RAM SAHAI) : There is no time.

SHRI G. A. APPAN : We will take 15 or 20 minutes. You cannot discriminate against us. We cannot allow that. You give only five minutes to us and 40 or 30 minutes for others. Let people who like to listen, listen. Others are at their liberty. Out of 240 Members there are barely 14 Members. It is a disrespect to the House.

उपसभाध्यक्ष (श्री राम सहाय) : देखिये, ढाई घंटे मे इस को खत्म करना है । आप लोग ही नही मानते मैं क्या करूं ।

SHRI GULAM NABI UNTOO (Jammu and Kashmir) : Mr. Vice-Chairman, I understand the impatience of Members. So I shall compress my remarks under the iron of time. I am very happy that I have this occasion to convey the tributes of the people of my State to those thousands who have courted arrest in this peasant movement. The experience that we have in our State with regard to the "land to the tiller" movement is that we believe, our party and the political atmosphere created there, believes, that it is the public opinion that should precede the law. It is the public opinion which should result in the formation of a law. We believe that laws never create public opinion. In my State during our struggle for freedom from the autocratic rule, the basic issue before the political party, before the then National Congress, was that land should go to the tiller and it should go without any compensation. And in this respect I am proud to say that mine was the first State in the country which in 1947 declared that land shall rest with the tiller without any compensation. At that moment the leaders in the country, particularly those who were at the helm of affairs, resisted it but the strong public opinion that we had built up there forced the leadership of India to yield and bow before it and got it incorporated in the Constitution that whatever laws the State of Jammu and Kashmir had passed with regard to "the land to the tiller without compensation", all those laws shall stand irrespective of the fact that the Articles under Chapter III of the Constitution provided for compensation to be paid where acquisition took place. The people of my State forced the leadership to yield before them. I believe that though this movement of "Land to the tiller" was weak because of the weak political movement, be-

[Shri Gulam Nabi Untoo]

cause of the weak political consciousness, it is growing in strength now with the growing awakening of the people. Therefore we should always take note of it and see that the leadership, to whichever party it might belong, does not fail to discharge its duties and responsibilities towards the peasants; otherwise, the edifice on which we stand, that is, the political democracy, will be in danger; it will be in jeopardy. Therefore, to save that institution, to protect it, we have to be vigilant of the aspirations of the people and amend the laws accordingly—laws which may relate to land reforms or laws which may relate to property or any other thing—so that the movement which is going on in the country does not take a violent turn, does not lost faith in the very institution of democracy. It will be a great crime that we will be committing if we sleep over the aspirations of the people. Therefore, my view is that the stumbling block in the way of this country is that capitalistic notion that we have unfortunately incorporated in our Constitution, the notion of fundamental rights, the Article—Article 31—which pertains to the right to property. I believe that during the next session all the progressive parties will join together and bring forth another resolution as the one which we have successfully brought with regard to the abolition of Articles 291 and 362. So in the coming session, we will try to come forward with a resolution so that this lead which is hanging on the will of the people should go with a strike of the pen because our masters who are the people of India want it to go. They want that they should be relieved of this load of right to property which has crept into the fundamental rights chapter in our Constitution. This is the only blot in our Constitution and unless we take it out from the Constitution, I fear that we will be plunging this country into chaos and we will be encouraging the forces which do not believe in the democratic institutions and then we will have to repent. I hope that all the progressive forces in this House, to whatever party they may belong will join their heads and hands and bring forward a resolution or a Bill so that this load on the will of the people is removed.

SHRI S. N. MISHRA : I am very grateful to you for giving me this opportunity at the fag end of the debate. Let me make it clear in the very beginning that we in the Indian National Congress have always stood for the speedy implementation of land reforms and to us land reform is not a narrow concept. It covers the entire gamut of imposition of ceiling, security of tenure, supply of credit, and all the rest of it. We also do not agree with the view that substantial progress has not been made in the field of land reform during the course of the last 23 years after independence. We find that very substantial results have followed in the wake of the land reforms that we have been able to implement.

I would also like to make it clear that we are against forces of anarchy, violence and disorder that are sought to the unleashed in the name of land struggle. It is heartening to find that the entire rural community seems to be united against these forces of disorder, anarchy and violence that have been sought to be fostered by some of the political parties.

We are sorry that the Central Committee on land reforms which was presided over by the Prime Minister is at the present moment not functioning at all. It has gone out of existence and that does not give us much confidence that the ruling party is very serious about the implementation of land reforms. Here was a very good institution, a very good machinery set up which could have prodded all concerned into taking speedy steps towards implementation of the land reforms. That body has gone into disuse. This should be revived as soon as possible and the Prime Minister should take active interest as the Chairman of the land reforms committee as she did earlier.

We also feel that if there is any constructive or national approach made by the Government, we would very gladly and enthusiastically cooperate in efforts to make this approach successful. May I say at the end that I had the privilege of representing India in the Economic and Social Council in the year 1954 ? And at that time it was urged by the United Nations that the lag in the land reform was responsible for the lag in industrialisation. But I had urged upon them that the lag in industrialisation can also be responsible for the lag in land reforms.

What we want to achieve in this country is an integrated revolution both in the field of agriculture, land and so on and in the field of industry. You cannot have a disjointed revolution, only in one sector. So we have to bring about this in such a way that it conduces to higher productivity and ultimately, not in the very distant future, we are able to free ourselves from dependence on foreign food. With these words, I would like to associate myself with all such sentiments that have been expressed here for very speedy implementation of the land reform measures that have already been passed by the various State assemblies. Thank you very much.

SHRI G. A. APPAN (Tamil Nadu) : Mr. Vice-Chairman, Sir, the land-grab movement is being discussed today. Why land-grab ? Why not other 'grabs' ? Land is the pivotal point, the cardinal and final point of all economic activity throughout. Even for business, industry, housing, for anything we cannot do without land.

Land is the foremost and the pioneer factors of production of wealth, economic wealth. So everybody is very much interested in the land problem. Here, I do not think anybody will disagree with me that people should have land, people should be given land for cultivation and nobody can deny also lands to the tiller, lands to the labourer, lands to the landlord. It is an accepted fact which nobody can deny. But the manner in which people are trying to occupy lands is the difficulty. You know, even if a person goes from one place to another, it is a small criminal trespass, it is a criminal offence and the unlawful occupation of any land is also an offence. These people are dragged into it and are evicted by the due process of law. I do not also say that anybody can have any amount of land and some people should not have any. It is the duty of the State to provide the necessaries of life—food, shelter and clothing. But, even if the other factors of production like industry, commerce, housing and all these things are there, you know, it is on land that food is grown and so this is very important and so everybody wants it first. I have a land; I want to have land. I will have to work hard to earn money and try to purchase a land. I cannot go and grab the land belonging to someone. There is surplus land belonging to the Government. I have to apply to the Government, to the Tehsildar, to the Collector and to the Minister also if everything else fails, and then try to acquire that land. The Government will certainly help everybody who wants land. When there is eviction from land, they will certainly try to give.

You know, regarding land reforms and other things, Madras was the pioneer State to initiate land reforms, agrarian reforms, long long before, even before the advent of independence and even now the DMK Government has not lagged behind. You might have known from the papers that the Tamil Nadu Government has given the greatest extent of land to the landless poor. We also have a day when the Ministers go to other places and try to settle the problems, try to solve their grievances, try to allot lands, etc. Here again, Mr. Vice-Chairman, it is not a question of everyone wanting to have land. But, what matters is that the land one must have, the land one has, should be put to full utility. Here you know, Sir, the land, the extent of land, that is wanted for a family is barely two or three acres Even with that land, even with one acre of land, one family of four or five can live. But, different States have different land ceilings. Some States have fixed it at 10, some at 50 or 60. What we want is that there should be a national Land Ceiling Act. It should be uniform throughout. It cannot be something in one State and something else in another But the fertility of the land, the utility of land, the productivity of land, should be taken into consideration. Supposing there is a land which could be put to garden use to grow vegetables and things like that, it can produce more. Lands should be cultivated in an extensive way wherever there is much land and in an intensive way wherever land is scarce. It is a pity that though there are about 240 Members, there are only 13 or 14 present and some of them ask me to finish in five minutes and others want me to stop. I would request all those people who can spare time to listen to me. If I repeat any of the points already made, you can ask me to stop. When I put forward something which

[Shri G. A. Appan]

will be useful, I request others not to interrupt me. Here there is no scarcity of land in India. The leaders of the land-grab movement say that the Government have put a number of people in prison. What pleasure does any Government derive by putting people in prison ?

8 P.M.

SHRI CHANDRA SHEKHAR : Mr. Gupta is by your side.

SHRI G. A. APPAN : He is a very good friend.

SHRI ANNASAHEB SHINDE : Do not put him in jail.

SHRI G. A. APPAN : No Government will take pleasure in doing that unless they feel justified that they are encroaching upon other premises or they transgress certain social moral standards or laws. Even in our Tamil Nadu most of the people have been released when they gave an undertaking. I think the other States also will follow suit because in Tamil Nadu unless people have committed criminal offences or intimidate others, etc. they do not take action. In India we have plenty of land.

(Time bell rings)

SHRI CHANDRA SHEKHAR (Uttar Pradesh) : Two minutes more you give him, Sir.

SHRI G. A. APPAN : I cannot disobey the Chair.

THE LEADER OF THE HOUSE (SHRI K. K. SHAH) : You are very well-behaved.

SHRI G. A. APPAN : There is no scarcity of land in India. Wherever I go, I see a lot of arable land or uncultivated land and forests. All these can be put to better use and most of the land that have only single crop cultivation can, by better irrigation, have double or treble-crop cultivation and also by giving more money to the farmers to dig wells and by spending more on irrigation channels there can be better production. In big cities there is a lot of land lying vacant. Even in the President's Estate or in the Ministers' bungalows there are lot of lands. I would draw the attention of the House that they should see that in the President's Estate not a single inch of land should lie uncultivated. It should be the duty of the State to see that all the lands are put to good use and there should be statistics of these lands. We know there are waste lands. I wish everybody should have sufficient lands. Let the people form themselves into agricultural co-operative farming societies or joint farming societies which will give them work, food and employment. I request the Minister to see that the land army programme or joint farming programme is accepted and they should pool all the uncultivated lands and put them under joint farming. Thank you.

श्री पंढरीनाथ सीतारामजी पाटील (महाराष्ट्र) : उपसभाध्यक्ष, महोदय, पिछले एक महीने मे देश मे जो आंदोलन हुआ खर्ती के बटवारे के बारे मे या खेती हथियाओ, उस पर कब्जा करो के बारे में, इस संबंध में मैंने काफी पढा है और सुना है । गत महीने में दो, तीन बार जो चर्चा यहां हुई उसे भी मैंने सुना है । इस समस्या पर किसानों का जो दृष्टिकोण है उस दृष्टिकोण से विचार किया जाना चाहिये । ऐसा यहां नही होता है । कुछ सरकार विरोधी दलों के लोग इस समस्या को राजनीतिक स्वरुप देते है, और अगले 1972 के चुनाव में इसका फायदा उठाने की ज्यादा कोशिश करेंगे ।

दरअसल जहां तक खेतों के बटवारे का सवाल है, भूमि के वितरण की समस्या है, मैं एक किसान हूं और किसान होने के नाते कहता हू कि देश में आज समाजवाद लाना जरूरी है । उस के लिये अति शीघ्र खेती का भी उचित वितरण होना चाहिये । जिस किसी व्यक्ति के पास हजारों या सैकड़ों एकड़ जमीन है उतनी उसके पास नही रहनी चाहिये । लेकिन यह भी नही होना चाहिये कि जैसा कुछ मित्र कहते है एक कुटुंब के लिये 5 एकड़ भूमि की अधिकतम सीमा कानून मे निश्चित की जाये । मैं तो ऐसा मानता हूं कि ऐसा कहने वालों ने कभी खेती देखी नही, उन्होंने कभी खेती जोती नहीं और खेती का उनको

कोई तजुर्बा नहीं है। अगर उनका यह ख्याल है कि 5 या 6 एकड़ भूमि एक परिवार के पोषण के लिये काफी है और उस हिसाब से ही सारे देश के लिये कानून बनाया तो इस देश का दिवाला निकल जायेगा और खेती में आज के इतना अनाज भी पैदा नहीं होगा क्योंकि कम भूमि होने से हर किसान घाटे में उतरेगा। आन्दोलनकारी लोग नहीं जानते कि एक कुटुम्ब के निर्वाह के लिये कितनी खेती होनी चाहिये। वास्तविक कम से कम उस के पास दो बैल की खेती होनी चाहिये और असिंचित इलाके में जो खेती है, वहां उनके पास भूमि थोड़ी अधिक रहनी चाहिये। मैं जिस इलाके में रहता हूं, महाराष्ट्र में— वहां के लिये मैं अपने अनुभव के आधार पर कहता हूं कि कम-से-कम 20 या 25 एकड़ भूमि एक कुटुंब के लिये होनी चाहिये। इतनी जमीन के लिये उसके पास एक बैल की जोड़ी रहती है। अगर इससे कम खेती हो तो किसान दो बैल नहीं पाल सकता अत: उसे मजबूरन अपनी खेती दूसरों को ठेके मे देकर खुद बेकार बनाना पड़ता है। इसलिये मैं चाहूंगा कि असिंचित खेती किसी किसान के पास 20 एकड़ से कम नहीं रहना चाहिये और जहां तक सिंचाई के जमीन का सवाल है वह दस से लेकर 15 एकड़ तक एक कुटुम्ब के लिये होनी चाहिये। इस तरह से देश में खेती का वितरण हो, ऐसा ठोस कदम हमारी सरकार को उठाना चाहिये। शायद केन्द्रीय मंत्री महोदय की तरफ से यह बताया जायेगा कि यह काम तो प्रादेशिक सरकारों का है, यह हमारा काम नहीं है। मैं इस बात को मानता हूं कि यह केन्द्र सरकार का काम नहीं है। खेती पर सीलिंग लगाना, उस पर नियन्त्रण करना प्रादेशिक सरकारों का काम है, लेकिन जब प्रादेशिक सरकारें अपने कर्त्तव्य का निर्वाह नहीं करती तो केन्द्र सरकार को उन पर दबाव डालना चाहिये, या सत्ता अपने हाथ में लेकर देश में शीघ्र ही इस बारे में ठोस कदम उठाने चाहिये। अगर ऐसा नहीं करेंगे तो देहातों में कम्युनिज्म और नक्सलवादी घुस पड़ेंगे और लोगों में अशांति और हिंसाचार फैलायेंगे, जैसे राजाओं के अधिकार और प्रिवी पर्स बंद न होने से लोगों में आज असंतोष बढ़ा है, उससे कई गुणा अधिक असंतोष जमीनदारों के खेती का उचित वितरण तुरन्त नहीं होने से देश भर के छोटे किसानों में और मजदूरों में फैलता जायेगा और वे लोग भी अराजक तत्वों में शामिल हो जायेंगे। अंत में देश का प्रजातन्त्र शासन संकट में पड़ेगा। इस की ओर मैं सभाग्रह का ध्यान आकर्षित करता हूं।

मुझे एक दूसरी बात और कहनी है और वह यह है कि अगर दस या पन्द्रह एकड़ से कम भूमि किसानों के पास रही तो न वे बैल खरीद सकते हैं और न अपने लिये आवश्यक औजार ही खरीद सकते हैं। ट्रेक्टर का तो सवाल नहीं उठता और अगर अपनी खेतों को बिजली के जरिये पानी देना हो, तो उस के लिये वे पैसा भी नहीं दे सकते, क्योंकि उनकी आमदनी कम होगी। तो इसलिये 25 एकड़ असंचित और दस से 15 एकड़ सिंचाई की खेती हर एक किसान के पास होनी चाहिये और अगर 5, 5 या 6, 6 एकड़ खेती हर किसानों के पास रहे सभाग्रह का ऐसा फैसला हो तो सरकार को चाहिये कि वह संयुक्त कृषि व्यवस्था करे। या सहकार कृषि व्यवस्था अपनाने को कहे अथवा, स्टेट के हाथ में सारी खेती ले कर कृषि उद्योग की नयी व्यवस्था करे जिससे कि सारे देश में कृषि उत्पादन अधिक मात्रा में बढ़े। लेकिन अगर व्यक्तिगत मालिकी रहनी है तो कम से कम उतनी खेती तो किसान के पास रहनी ही चाहिये कि वह किसान अपने परिवार को और दो बैलों को पाल सके, उनको खिला सके। आज जनसंख्या बढ़ने से देहातों में खेती पर मजदूरों का बड़ा बोझा हो चुका है, उनको पूरा काम नहीं है। जहां किसानो को भी पूरा काम नहीं है वहां वे मजदूरों को काम कैसे देंगे।

सरदार रघुबीर सिंह पंजहजारी : दो बैलों के चारे के लिये कितनी जमीन चाहिये।

श्री पंढरीनाथ सीताराम जी पाटील : दो बैलों के चारे के लिये भी दो एकड़ जमीन

[श्री पंढरीनाथ सीताराम जी पाटील]

चाहिये । तो मैं कह रहा था कि मजदूरों को पूरा काम और पूरी मजदूरी नहीं मिलती है; जिसके लिये छोटे-छोटे उद्योगों को जिनको ग्रामोद्योग कहते हैं तेजी से हर देहात में सरकार को शुरु कर देना चाहिये । तद्वत किसानों की खेती में जो पैदावार होती है उसकी उचित कीमत बाजार मे नही मिलती है, व्यापारी उस का शोषण करते हैं, उनको रात-दिन लूटते है, तो उस पर भी नियंत्रण लगाना चाहिये । अतः मै अन्त में सरकार से कहता हूं कि खेती में किसानों को जो पैदावार होती है उसके वस्तुओं के सारे क्रय-विक्रय के व्यापार का राष्ट्रीयकरण करना चाहिये । जब तक यह नहीं करेंगे तब तक किसानों का शोषण कभी खत्म नहीं होगा और किसान लोग कभी सुखी नहीं रहेंगे । जब तक इस देश में छोटा किसान सुखी नहीं होगा तब तक इस देश की जनता, इस देश के नागरिक कभी सुखी नहीं हो सकेंगे ।

तो इस तरफ मैं मंत्री महोदय का, आप का और सभागृह का ध्यान आकर्षित कर अपनी जगह लेता हूं ।

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI ANNASAHEB SHINDE) : Mr. Vice-Chairman, Sir, Shri Bhupesh Gupta and a few other friends have raised a discussion on issues which to my mind are of national importance. The motion which has been brought before the House refers to radical land reforms and land to the tiller. I am aware of the fact that it is now almost 8-10 p.m. and I do not want to tax the patience of hon. Members, but taking into consideration the importance of this subject, I would like to make some observations on the points raised by hon. Members, though I would like to be very brief at the same time. At the outset, I would like to mention what our approach is, what is the approach of the Government of India in regard to these vital matters. May I submit that, as far as the ceiling laws, to which a reference has been made by a number of hon. Members on the floor of the House here, are concerned, we stand, first of all, for the revision of the ceiling laws in the country ? Secondly, we would also like that the land-holdings under the ceiling laws should not be related to individuals, but to families. That is why, for instance, when recently the Kerala Government took some initiative in enacting a new ceiling law, we supported them, we welcomed it. If some other State Governments would like to take steps in that direction, we would welcome them and we would support them.

SHRI BHUPESH GUPTA : The Bengal Government has also done it

SHRI ANNASAHEB SHINDE : That was not done and I am coming to that point. I have a question to put to the hon. Member.

Then, Sir, the other point which I consider to be a very vital issue from the point of view of land reforms, is that there should be no intermediaries between a cultivator and the State. When in the last Chief Ministers' Conference, they recommended that within a period of one year all the intermediaries should be abolished and that direct relationship should be established between the State Government and the tiller of the soil, as far as the Government of India is concerned, they stand by that recommendation. There is one very important point in regard to which I would like to make a submission and that is in regard to the lands on which the landless labourers are having their huts or small houses. In regard to this very important aspect of the problem, the Government of India's policy is that those homestead lands, the ownership of those homestead lands should be given to the landless labourers. I wish that the State Governments should, if necessary on nominal price, pass the titles of these homestead lands to the landless labourers. As far as the broad aspects of land reforms are concerned, we have full sympathy for the sentiments which have been expressed on the floor of the House.

SHRI CHITTA BASU : What about security of tenure ?

SHRI ANNASAHIB SHINDE : When I said that there should not be any intermediary as between the State and the tiller

of the soil, that means there should be nobody to disturb the security of the cultivators of the land or the tillers of the soil But a point has been made by a number of Members as if to create an impression that nothing has been done in this country during the last twenty years. I would like to dispel this impression, though I can understand the point that much more needs to be done. I can also understand the feelings of the House that radical measures need to be taken, but would it be right to say that nothing has been done in this country? For instance, in the year 1947 what was the position in this country? Almost half of the land, at least 40 per cent of the land was under various tenures like zamindari, inamdari, and zagirs. The whole picture of the country was that feudalism dominated the land structure in this country, but regarding the steps which have been taken during the last twenty years some hon. Members can have genuine grievances about the effectiveness of them, but a very substantial progress has been made. As a result of these measures taken by the various State Governments during the last twenty years 20 million tenants have been brought into direct relationship with the State in the country; 3 million tenants have become owners; 2.3 million acres of land have been declared surplus.

SHRI CHITTA BASU : How much has been taken possession of?

SHRI ANNASAHEB SHINDE : Between 40 and 45 per cent. There can be some justifiable criticism in regard to this point, but I was only raising the point that to say that nothing has been done in the country would not be correct. In fact nowhere in the world, may I say, under a democratic structure such a transformation of land relationship has been brought about within twenty years; under a democratic set-up. I am not referring to Communist countries.

SHRI BHUPESH GUPTA : America after the War of Independence swept away those things.

SHRI ANNASAHEB SHINDE : For instance, in order to show how the Government of India is keen to implement the land reforms, when Bihar was under President's rule, we had passed a Presidential Act for declaring alienations of lands which were held by Scheduled Tribes—a section of South Bihar is mainly inhabited by tribal people and a large number of outsiders grabbed the lands of the tribals there; the Government of India issued an Ordinance, passed a Presidential Act and declared all those alienations void. Thereafter the Government of India wanted even to enact a ceiling law under the President's rule, but a popular Ministry came in and we have been trying to persuade the Bihar Government that they should also enact immediately a new ceiling law for Bihar.

As far as Bengal is concerned, it is now under President's rule and in the very near future we are going in for a Presidential Act for enacting a very effective ceiling law under which land holdings will be related not to individuals but to families.

SHRI CHITTA BASU : Will you stop eviction of sharecroppers?

SHRI ANNASAHEB SHINDE : I am sorry the hon. Member is not aware of it. That has been done. When some political criticism is levelled against my party, the ruling party, I have a legitimate question to ask of hon. friends, Mr. Bhupesh Gupta and many others who were at one time or other constituents of the various United Fronts in various States. For instance, in West Bengal they were in power for more than two years after the 1967 election, but even at that time what prevented you from doing that, because I remember whenever West Bengal Ministers, even left Communist Ministers, used to come to Delhi for consultations with us, we told them to go ahead; but nothing was done by the Ministry with which both Shri Jyoti Basu's party and the hon. Member, Shri Bhupesh Gupta's party were very closely associated. Therefore while criticising ...

SHRI BHUPESH GUPTA : You asked ..

SHRI ANNASAHEB SHINDE : That is all right. I have a right to say it. Shri Banka Behary Das conveniently forgets. .

SHRI BHUPESH GUPTA : The UF which functioned in Kerala undertook land reform measures on the 1st of January. I took part in that.

SHRI ANNASAHEB SHINDE : Your party was in power in many other States

[Shri Annasaheb Shinde]

in association with a number of other parties. But there also why did you associate yourself with those parties which were opposed to land reform. What moral right have you to criticise the Government led by Shrimati Indira Gandhi? We are serious on this. I mean, I do not want to argue, like in a court, of law. As far as land reforms are concerned, we want to be very serious, we want to implement them. But I have very serious differences of opinion as far as taking the law into one's own hand is concerned. I have very serious and grave . . .

SHRI BHUPESH GUPTA: Almost every Minister, almost everybody, cheats the ceiling law. They are absolutely 420s as far as the ceiling is concerned.

SHRI ANNASAHEB SHINDE: I do not think these sweeping allegations will be correct. But I wish only to say that land agitation has been reduced to so ridiculous a position, the entire movement. It was so in Delhi. As was mentioned by some hon. Members, some people marched towards the land held by the Prime Minister, four acres of land. And there are a number of such instances in the country. This movement itself was brought into disrepute by the very parties which took the initiative for this. I have also reservations . . .

SHRI BHUPESH GUPTA: About Birlas, you protect them.

SHRI ANNASAHEB SHINDE: This is not the way to solve the agrarian problem of this country. This will create difficulty and if such an atmosphere is created, it will adversely affect the production process in this country.

SHRI BHUPESH GUPTA: In West Bengal we occupied seven lakh acres of land. The production is bumper and . . .

SHRI ANNASAHEB SHINDE: I do not agree with you at all in that. I agree with this that the implementation of the land reforms will help the production process. But taking the law into one's own hand and resorting to unconstitutional methods, will not be helpful. Why should we lose our faith in our Assemblies and in our Parliament?

SHRI BHUPESH GUPTA: The hon. Minister is talking like a head constable, not like a Minister.

SHRI CHITTA BASU: If the normal machinery fails, what has to be done?

SHRI ANNASAHEB SHINDE: I would like to tell you only one or two points now. Shri Sheel Bhadra Yajee made a reference to collectivisation. As far as the Government of India is concerned, I would like to made it very clear that we do not stand for collectivisation, we stand for co-operative farming, we stand for it. And in this country there are millions and millions of small farmers. We do not want to take away their lands. We want to give them full protection; in fact, we would like to extend them credit facilities. We would like to help them through extension services, we want to see that their units become viable so that they are in a position to have a better living and a higher standard of living in days to come.

Shri Banka Behary Das and also Shri Bhupesh Gupta referred to Maharashtra. I am not here to defend the Maharashtra law, because there are better advocates than I. Perhaps it can be argued that there is scope for the revision of that law. It can be argued that some people may have circumvented the law. But if the basic structure of the Maharashtra law is examined, it is good. I am sorry that Shri Banka Behary Das does not know it. In Maharashtra, about irrigated land, for a family of eight persons, only 18 acres of land can be held by a family. That is the ceiling. And out of the 18 acres, only six acres of cane can be planted. So, as far as the structure of Maharashtra is concerned, I do not think there is much to be criticised. The Members can raise questions probably of implementation and other things. But as far as the structure of the law is concerned, the law is very fair and it is a very radical one.

Then, Sir . . .

SHRI BANKA BEHARY DAS: I am quoting from the Implementation of the Land Reforms Committee of the Planning Commission in which they have said that in Maharashtra under the present law which has been implemented, the ceiling varies from 18 to 126 acres for certain types of land

SHRI ANNASAHEB SHINDE: Unirrigated land.

SHRI BANKA BEHARY DAS: I agree, but...

SHRI ANNASAHEB SHINDE: I think the hon. Member does not know the conditions . .

SHRI BANKA BEHARY DAS: I am quoting the Planning Commission.

SHRI ANNASAHEB SHINDE: In fact in Maharashtra .

SHRI BHUPESH GUPTA: 226 acres. First of all, you do not know whether it is irrigated or unirrigated. Suppose the land is irrigated what happens?

SHRI ANNASAHEB SHINDE: Then it is to be withdrawn. The point is in Maharashtra the category of land ceiling is like this:

Perennial irrigated land	18 acres
Seasonal irrigated land and Government irrigation	27 ,,
Irrigated through wells and lifts, where water is not assured	48 ,,
Land which is not at all irrigated.	126 ,,

Unirrigated lands are those where the people are not able to maintain even the normal standard of life. In many areas they suffer from lack of rains. For instance, the district from which I come gets hardly 16" rainfall, and I have seen farmer families owning hundreds of acres of dry land wearing only one kurta and one sari throughout the year.

Sir, Mr. Bhupesh Gupta was right when he said that ultimately this is to be related to the local conditions. this is to be related to the availability of irrigation water, to the fertility of the soil. I think conditions in the country differ so much that I do not think there is possibility of having a uniform law. There is scope for argument and discussion. I submit to the hon'ble Member let all of us use the forum of Parliament and Legislative Assemblies and try to create a sort of awareness. because any land reforms or social reform law cannot be implemented unless there is sanction of mass awakening. But it should be within the four corners of the Constitution and legal framework

THE VICE-CHAIRMAN (SHRI RAM SAHAI): The House adjourns *sine die.*

The House then adjourned *sine die* at twenty-seven minutes past eight of the clock.

L41RS/70—325—16-2-71—GIPF.